

THE INDIAN LEGAL SERVICE RULES, 1957

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and of all other powers enabling him in that behalf, the President hereby makes the following rules:-

1. SHORT TITLE AND COMMENCEMENT:

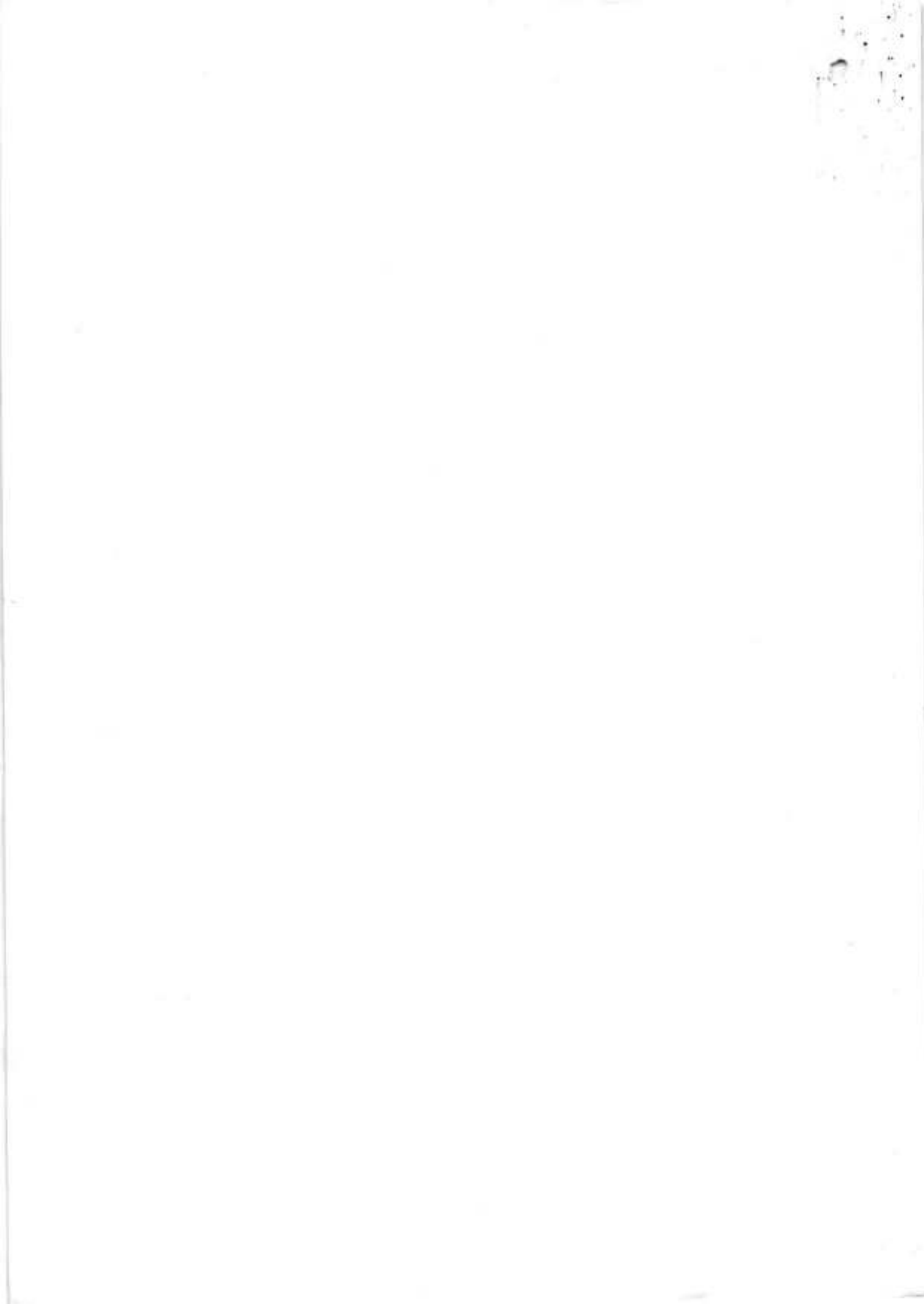
- 1) These Rules be called the Indian Legal Service Rules, 1957.
- 2) They shall come into force on the 1st day of October, 1957.

GSR 3084
dtd. 25.9.57
[P. 1-4/
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2. DEFINITIONS: In these rules,-

- a) 'Commission' means the Union Public Service Commission;
- b) 'Department' means the Department of Legal Affairs or the Legislative Department in the Ministry of Law;
- c) 'duty post' means any post in the Ministry of Law whether permanent or temporary of a category specified in the First Schedule;
- d) 'grade' means a grade of the Service;
- e) 'qualified legal practitioner' means-
 - i) in relation to appointment to a duty post in Grade II by direct recruitment, an Advocate or a pleader who has practiced as such for at least thirteen years, or an attorney of the High Court of Bombay or Calcutta who has practiced as such attorney and an advocate for a total period of at least eleven years;
 - ii) in relation to appointment to a duty post in Grade III by direct recruitment, an advocate or a pleader who has practiced as such for at least ten years, or an attorney of the High Court of Bombay or Calcutta who has practiced as such for at least eight years or has practiced as such attorney and an advocate for a total period of at least eight years;
 - iii) in relation to appointment to a duty post in Grade IV by direct recruitment, an advocate or a pleader who has practiced as such for at least seven years, or an attorney of the High Court of Bombay or Calcutta who has practiced as such for at least five years or has practiced as such attorney and an advocate for a total period of at least five years;
- f) 'Schedule' means a Schedule to these rules; and
- g) 'Service' means the Indian Legal Service constituted under rule 3.

GSR 72
dtd. 18.12.78
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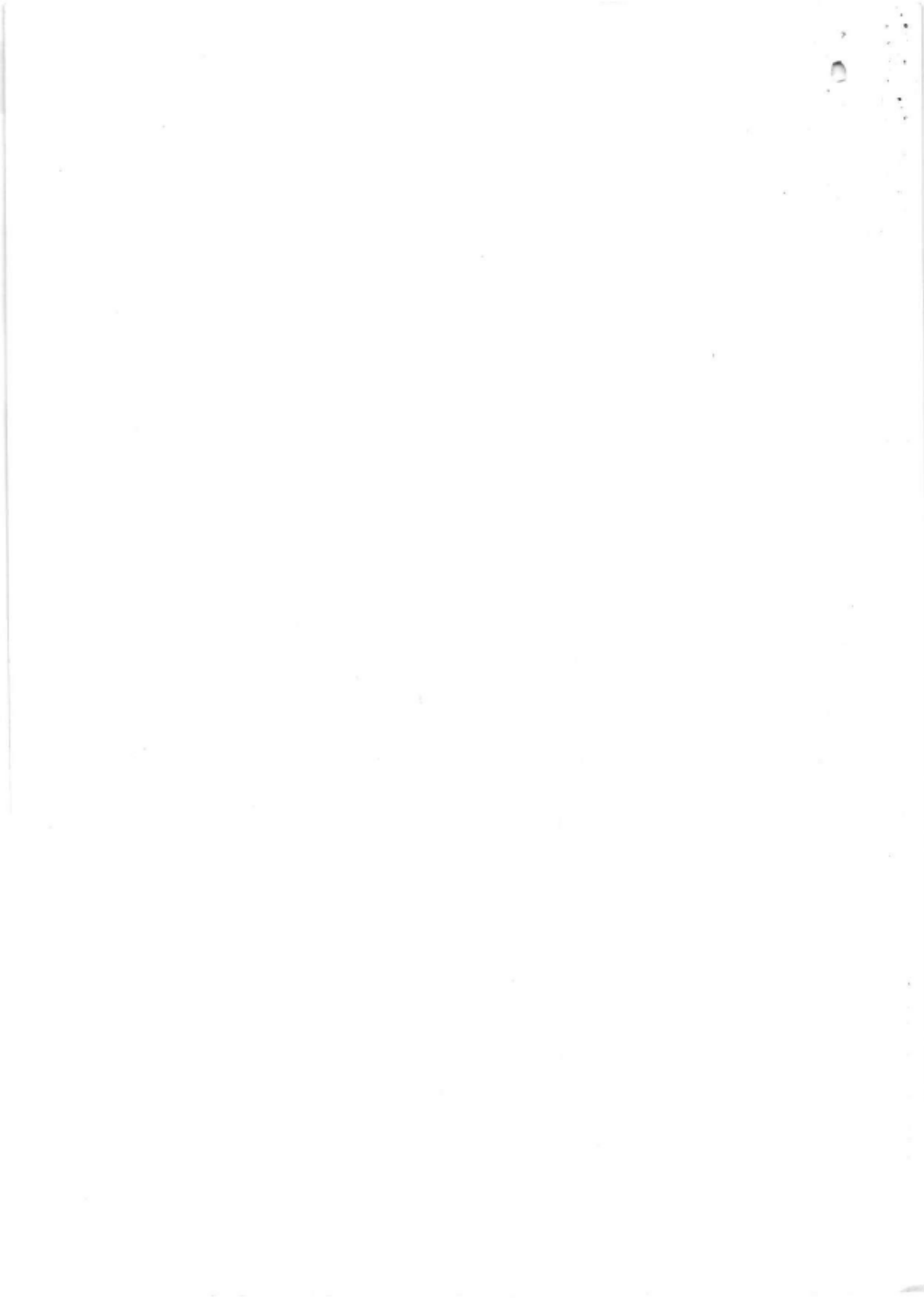


3. **CONSTITUTION OF INDIAN LEGAL SERVICE:**

- 1) There shall be constituted a Service to be known as the Indian Legal Service.
- 2) There shall be four grades in the service and each grade shall consist of the duty posts specified in the First Schedule.

4. **MEMBERS OF THE SERVICE:**

- 1) The following persons shall be members of the Service with effect from the date indicated against them:-
 - a) Persons appointed to the Service at the commencement of these rules under rule 5, from the date of such commencement;
 - b) Persons appointed to the Service after such commencement but before the commencement of the Central Legal Service (Second Amendment) Rules, 1963, from the date they were so appointed;
 - c) Persons other than those referred to in clauses (a) and (b) holding duty posts at the commencement of the Central Legal Service (Second Amendment) Rules, 1963, from the date of such commencement; and
 - d) Persons appointed to duty posts after the commencement of the Central Legal Service (Second Amendment) Rules, 1963 from the date they are so appointed.
- 2) A Member of the Service holding any duty post in any grade immediately before the commencement of the Central Legal Service (Second Amendment) Rules, 1963 shall, on such commencement be deemed to be a member of the Service in that grade.
- 3) A person appointed to any duty post in any grade after the commencement of the Central Legal Service (Second amendment) Rules, 1963 shall be a member of the Service in that grade.
- 4) Any person who, before the commencement of the Central Legal Service (Second Amendment) Rules, 1963, was a member of the Service in any grade and was appointed to any duty post in a higher grade for any period before such commencement shall be deemed to have been appointed to that higher grade for such period.



5. **INITIAL APPOINTMENT TO THE SERVICE:**

- 1) The Central Government may at the commencement of these rules appoint to the Service any person-
 - a) who at the commencement of these rules is holding any post specified in part A of the Second Schedule; or
 - b) any person who, while holding any such post or any post specified in part B of the Second Schedule, was temporary appointed to any other civil post under the Central Government and has been continuously holding that or any other post under the Central Government until the commencement of these rules.
- 2) Every person appointed to the service under Sub-rule (1) shall be appointed to one of the grades.

6. **Filling up duty posts.-**

- (1) A duty post in Grade I or Grade II, barring the duty post of Grade II of the Service cadre of Legal Advisers and Grade II of the Service cadre of Government Advocates, shall be filled by promotion of a member of the Service in the next lower grade failing which by direct recruitment. The duty post of Grade II of the Service cadre of Legal Advisers (Additional Legal Adviser) shall be filled 90% by promotion failing which by deputation and 10% by direct recruitment. The duty post of Grade II of the Service cadre of Government Advocates (Additional Government Advocate) shall be filled 33.33% by promotion failing which by deputation and 66.67% by direct recruitment.
- (2) A duty post in Grade III of the Service shall be filled alternatively by direct recruitment and by promotion of a member of the Service in Grade IV.
- (3) A duty post in Grade IV of the Service, barring the duty post in Grade IV of the Service cadre of Legal Advisers, Grade IV of the Service cadre of Government Advocates and Grade IV of the Service cadre of Law Officers in the Law Commission of India, shall be filled by promotion of persons holding any post specified in the Third Schedule and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). A duty post in Grade IV of the Service cadre of Legal Advisers shall be filled by promotion of persons holding any post specified in the Third Schedule under the Service cadre of Legal Advisers and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). A duty post in Grade IV of the Service cadre of Government Advocates shall be filled by promotion of persons holding the post specified in the Third Schedule

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 dtd. 10.5.08
 [P. 44-50/
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under the ILS cadre of Government Advocates and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). The officers holding the post in the Third Schedule under the Service cadre of Government Advocates will be eligible for promotion if they are eligible for enrollment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules. A duty post in Grade IV of the Service cadre of Law Officers in the Law Commission of India shall be filled 20% by promotion of persons holding post specified in the Third Schedule under the Service cadre of Law Officers, 40% by deputation/absorption; and 40% by direct recruitment.

6-A. FILLING OF DUTY POSTS BY DEPUTATION/ABSORPTION:

The field of selection for deputation/absorption to the various grades shall be as under:

Additional Legal Adviser (PB-4, Rs.37,400-67,000/- plus Grade Pay Rs.8,700/-)

Deputation

Officers of the Central Government :

- (a) (i) holding analogous post on regular basis in the parent cadre/department; or
(ii) with five years' service in the grade rendered after appointment on regular basis in posts in the scale of pay of Rs.12,000-16,500/- or equivalent in the parent cadre/department; and
- (b) possessing the educational qualifications and experience prescribed for direct recruitment under rule 7.

Additional Government Advocate (Rs.14,300-18,300)

Deputation

Officers of the Central Government;

- (a) (i) holding analogous post on regular basis in the parent cadre/department; or
(ii) with five years' service in the grade rendered after appointment thereto on regular basis in posts in PB-3, Rs.15,600-39,100/- plus Grade Pay Rs.7,600/- or equivalent in the parent cadre/department; and

- (b) possessing the educational qualifications and experience for direct recruitment prescribed under rule 7 and is eligible for enrolment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules.

Grade IV of the Service cadre of Law Officers of the Law Commission of India [PB-3, Rs.15,600-39,100/- plus Grade Pay Rs.6,600/-]

Deputation/absorption

Officers of the Central Government:

- (a) (i) holding analogous post on regular basis in the parent cadre/department; or
 (ii) with five years' service in the grade rendered after appointment thereto on regular basis in posts in the Pay Band-3 of Rs.15,600-39,100/- plus Grade Pay-Rs.5400/- or equivalent in the parent cadre/department; or
 (iii) with six years' service in the grade rendered after appointment thereto on regular basis in post Pay Band-2 of Rs.9,300-34,800/- plus Grade Pay-Rs.4800/- or equivalent in the parent cadre/department; and
- (b) possessing the educational qualifications and experience prescribed for direct recruitment under rule 7.

The period of deputation shall be three years, which may in special circumstances, be extended to five years as the Central Government may think fit".

7. APPOINTMENT TO DUTY POST BY DIRECT RECRUITMENT:

- 1) A person shall not be eligible for appointment by direct recruitment-
- a) to a duty post in Grade I, unless he holds a Degree in Law of a recognized University or equivalent and unless he has been a member of the Indian Civil Service permanently allotted to the judiciary or of a State Judicial Service for a period of not less than sixteen years or has held a superior post in the legal department of a State for a period of not less than sixteen years or a Central Government servant who has had experience in legal affairs for not less than sixteen years;
- b) to a duty post in Grade II, unless he holds a Degree in Law of a recognized University or equivalent and unless he has been a member of a State Judicial Service for a period of not less than thirteen years or has held a superior post in the legal department of a State for a

(a), (b), (c) &
(d)
GSR 872
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period of not less than thirteen years or a Central Government servant who has had experience in legal affairs for not less than thirteen years or is a qualified legal practitioner;

- c) to a duty post in Grade III, unless he holds a Degree in Law of a recognized University or equivalent and unless he has been a member of a State Judicial Service for a period of not less than ten years or has held a superior post in the legal department of a State for a period of not less than ten years or a Central Government servant who has had experience in legal affairs for not less than ten years or possesses a Master's Degree in Law and has had teaching or research experience in Law for not less than eight years or is a qualified legal practitioner of not less than 35 years.
- d) to a duty post in Grade IV, unless he holds a Degree in Law of a recognized University or equivalent and unless he has been a member of a State Judicial Service for a period of not less than seven years or has held a superior post in the legal department of a State for a period of not less than seven years or a Central Government servant who has had experience in legal affairs for not less than seven years or possesses a Master's Degree in Law and has had teaching or research experience in Law for not less than five years or is a qualified legal practitioner of not less than 30 years.

Note 1- The upper age limit for direct recruitment under clauses (a) to (d) of sub-rule (1) shall be as follows:-

Grade I	: Preferably below 50 years
Grade II	: Preferably below 50 years
Grade III	: 50 years
Grade IV	: 40 years

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Note 2- The upper limit in respect of all the above posts is relaxable for Government servants up to five years in accordance with the instructions and order issued by the Central Govt.

Note 3- The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (other than in the Andaman and Nicobar Islands and Lakshadweep).

1A). In making appointment by direct recruitment to a duty post in Grade I, Grade II, Grade III or Grade IV, preference shall be given:-

- i) to a person (not being a member of a State Judicial Service or a legal practitioner) with experience in legal advice work if such post is in the Legal Adviser Service cadre in the Department of Legal Affairs, research work if such post is in the Law Officer Service cadre in the

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Department of Legal Affairs and experience of litigation work if such post is in the Government Advocate Service cadre of the Department of Legal Affairs. Further, in making appointment by direct recruitment to any duty post in the Government Advocate Service cadre in the Department of Legal Affairs, the candidate should be eligible for enrollment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules.

- ii) to a person with experience in legislative drafting, if such post is in the Legislative Department.

2. Every direct recruitment to a duty post shall be in consultation with the Commission unless such consultation is not necessary under the general regulations in force in that behalf.

3. For the purposes of sub-rule (1):-

- a) in computing the period during which a person has held any office in the State Judicial Service or in the Legal department of a State or under the Central Government, there shall be included any period during which he has held any of the other aforesaid offices or any period during which he has been a legal practitioner;
- b) in computing the period during which a person has been a qualified legal practitioner, there shall be included any period during which he has held any office in the State Judicial Service or has held a superior post in the legal department of a State or has been a Central Government servant having experience in legal affairs.

8. PROMOTIONS:-

1) A person shall not be eligible for promotion:-

- i) to a duty post in Grade I, unless he has held a duty post in Grade II for the period of not less than two years, or unless he has held duty post Grade II and Grade III for a total period of not less than six years;
- ii) to a duty post in Grade II, unless he has held a duty post in Grade III for a total period of not less than three years;
- iii) to a duty post in Grade III, unless he has held a duty post in Grade IV for a total period of not less than three years;
- iv) to a duty post in Grade IV, unless he has held one or more posts specified in the Third Schedule and possesses six years' regular service in post of Superintendent (Legal) (PB-2 Rs.9300-34,800/-

(i), (ii) & (iii)
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plus Grade Pay of Rs.4800/-) failing which eight years' combined regular service in the posts of Assistant (Legal) (PB-2 Rs.9300-34,800/- plus Grade Pay of Rs.4600/-) and Superintendent (Legal) (PB-2 Rs.9300-34,800/- plus Grade Pay of Rs.4800/-) out of which three years' regular service shall be in the post of Superintendent (Legal);

or

possesses seven years' regular service in the posts of Junior Central Government Advocate/Librarian Grade-I (PB-2 Rs.9300-34,800/- plus Grade Pay of Rs.4600/-);

Provided that for promotion to a duty post in Grade-IV in the Government Advocate Service Cadre in the Department of Legal Affairs, the person shall be eligible for enrolment as an advocate in the Supreme Court under the Supreme Court Rules, 1966, as amended from time to time, and for registration as an Advocate-on-Record of that Court under the said rules.

Note: 1: In the case of officers who are holding any of the posts mentioned in the Third Schedule on regular basis on the date of commencement of the Indian Legal Service (Amendment) Rules, 1987, the eligibility service for promotion to posts in Grade IV shall be three years' regular service in the feeder grade.

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Note: 2: Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors shall also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note: 3: The eligibility list for promotion to the grade of Assistant Legal Adviser shall be prepared with reference to the date of completion of the prescribed qualifying service by the officers in the respective grade or post.",

- 2) Unless the Central Government otherwise decides, promotion to a duty post in any grade in a Department shall be made from amongst persons holding duty posts, or, as the case may be, posts specified in the Third Schedule, in the Department.

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- 3) Every person promoted to a duty post in any grade under this rule shall be initially appointed to that post in an officiating capacity.

(3) & (4)
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dtd. 28.9.63
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- 4) Every promotion for a period exceeding three months shall be by selection made on the recommendation of the Departmental Promotion Committee constituted for the purpose in accordance with the general rules in force in that behalf.

- 5) In computing for the purposes of this rules, the period for which a person has held a duty post in any grade or, as the case may be, a post specified in the Third Schedule,

GSR 1423
dtd. 12.7.68
[P. 19/
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- i) any period for which he has held such duty post in any grade, or, as the case may be, a post specified in the Third Schedule, on ad-hoc basis shall be excluded;

- ii) There shall be included-

- a) any period for which he has held a duty post in a higher grade;
b) any period of his deputation for which he would have held that duty post but for his deputation;
c) any period for which he has held a post which, in the opinion of the Central Government, corresponds to or is higher than such duty post, or as the case may be, a post specified in the Third Schedule.

9. PROBATION

- 1) Every person appointed to a duty post, whether by direct recruitment or by promotion shall be on probation for a period of two years.
- 2) The Central Government may, in the case of any such person extend or reduce the period of probation.
- 3) At any time during the period of probation and without any reasons, being assigned, a person appointed to a duty post on probation may,-
- i) if he is appointed thereto by direct recruitment be discharged from service in that post;
- (ii) if he is appointed thereto by promotion, be reverted to the post held by him immediately before such promotion.

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dtd. 28.9.63
[P. 5-17/
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- 4) In computing for the purposes of this rule the period for which person is on probation in a duty post, there may be included the period for which he has officiated in that duty post.

10. SUBSTANTIVE APPOINTMENTS TO DUTY POSTS:

Appointments of members of the Service to duty posts in any grade in a substantive capacity shall be made in accordance with the general rules in force in that behalf.

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11. SENIORITY:

- (1) A list of members of the service shall be maintained separately for Legislative Department and each of the three cadres in the Department of Legal Affairs as indicated in the 'First Schedule' to these rules, in the order of their seniority.
- (2) The seniority of members of the service in each Department shall be determined in accordance with the general instructions issued by the Central Government in that behalf, from time to time.

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dtd. 10.5.08
[P. 44-50/
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12A. BENEFIT OF ADDED YEARS OF SERVICE FOR SUPERANNUATION PENSION:

The benefit of addition to qualifying service for the purpose of superannuation pension shall be admissible to the members of the Service, who are appointed to the Service by direct recruitment from open market in terms of rule 30 of the Central Civil Services (Pension) Rules, 1972, as applicable to them from time to time.

13. OTHER CONDITIONS OF SERVICE:

The conditions of service of members of the Service in respect of matters for which no provision is made in these rules shall, unless the Central Government otherwise orders be the same as are applicable from time to time to officers of the Central Civil Services, Class I.

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14. AMENDMENT OF FIRST SCHEDULE:

The Central Government may, by order, amend the First Schedule from time to time by way of addition of any post thereto as duty post or alteration of the strength of duty posts or pay or time-scale of pay and when the First Schedule is so amended, any reference to that Schedule in these rules, shall be construed as a reference to such Schedule as so amended.

14-A. POWER TO RELAX:

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing and, in consultation with the Union Public Service commission relax any of the

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provisions of these rules with respect to any class or category or persons or any posts.

14-B. SAVING:

Nothing in these rules shall affect reservations and other concessions required to be provided for Scheduled Castes and Scheduled Tribes and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

15. INTERPRETATION:

If any question arises relating to the interpretation of these rules, the decision of the Central Government thereon shall be final.

FIRST SCHEDULE
(See rules 2(c), 3(2), 12 and 14)
THE INDIAN LEGAL SERVICE
(TOTAL STRENGTH : 146)
COMPOSITION

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dtd. 10.5.08
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Department of Legal Affairs									
Indian Legal Service cadre of Legal Advisers in the Main Secretariat and Branch Secretariats at Mumbai, Kolkatta, Chennai and Bangalore				Indian Legal Service cadre of Law Officers in the Law Commission of India			Indian Legal Service cadre of Government Advocates in the Central Agency Section and the Branch Secretariats at Mumbai and Kolkatta		
Grade	Designation	Permanent	Temporary	Designation	Permanent	Temporary	Designation	Permanent	Temporary
I	Joint Secretary and Legal Adviser	13	Nil	Joint Secretary and Law Officer	Nil	1	Senior Government Advocate	3	Nil
II	Additional Legal Adviser	19	Nil	Additional Law Officer	Nil	2	Additional Government Advocate	8**	1
III	Deputy Legal Adviser	16	Nil	Deputy Law Officer	Nil	3	Deputy Government Advocate	3	Nil
IV	Assistant Legal Adviser	36	Nil	Assistant Law Officer	5	Nil	Assistant Government Advocate	4	Nil

The Central Government has, in exercise of the powers conferred by rule 14 of the principal rules vide its order number 81 dated 27th September, 2007 de-merged the cadre of Government Counsels in the Service in the Department of Legal Affairs and created three different cadres within that department consisting of the following cadres with duty posts as under:-

Legal Advisers Service cadre in the Main and Branch Secretariats:-

Name of the duty post	Grade	Scale of pay
Joint Secretary and Legal Adviser	Grade I	PB-4, Rs.37,400-67,000/- plus Grade Pay Rs.10,000/-
Additional Legal Adviser	Grade II	PB-4, Rs.37,400-67,000/- plus Grade Pay Rs.8,700/-
Deputy Legal Adviser	Grade III	PB-3, Rs.15,600-39,100/- plus Grade Pay Rs.7,600/-
Assistant Legal Adviser	Grade IV	PB-3, Rs.15,600-39,100/- plus Grade Pay Rs.6,600/-

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dtd. 28.3.11
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Law Officer Service cadre in the Law Commission of India:-

Name of the duty post	Grade	Scale of pay
Joint Secretary and Law Officer	Grade I	PB-4, Rs.37,400-67,000/- plus Grade Pay Rs.10,000/-
Additional Law Officer	Grade II	PB-4, Rs.37,400-67,000/- plus Grade Pay Rs.8,700/-
Deputy Law Officer	Grade III	PB-3, Rs.15,600-39,100/- plus Grade Pay Rs.7,600/-
Assistant Law Officer	Grade IV	PB-3, Rs.15,600-39,100/- plus Grade Pay Rs.6,600/-

Government Advocate Service cadre in the Central Agency Section and Branch Secretariats in Mumbai and Kolkata:-

Name of the duty post	Grade	Scale of pay
Senior Government Advocate	Grade I	PB-4, Rs.37,400-67,000/- plus Grade Pay Rs.10,000/-
Additional Government Advocate	Grade II	PB-4, Rs.37,400-67,000/- plus Grade Pay Rs.8,700/-
Deputy Government Advocate	Grade III	PB-3, Rs.15,600-39,100/- plus Grade Pay Rs.7,600/-
Assistant Government Advocate	Grade IV	PB-3, Rs.15,600-39,100/- plus Grade Pay Rs.6,600/-

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 dtd.28.12.05
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Legislative Department

Grade	Designation	Permanent	Temporary	Scale of Pay
I	Joint Secretary and Legislative Counsel	5	1	PB-4, Rs.37,400-67,000/- plus Grade Pay Rs.10,000/-
II	Additional Legislative Counsel	4	Nil	PB-4, Rs.37,400-67,000/- plus Grade Pay Rs.8,700/-
III	Deputy Legislative Counsel	9	Nil	PB-3, Rs.15,600-39,100/- plus



				Grade Rs.7,600/-	Pay
IV	Assistant Legislative Counsel	13	Nil	PB-3, Rs.15,600- 39,100/-	plus Grade Pay Rs.6,600/-

Cadre Strength of Indian Legal Service in the Ministry of Law and Justice		
Grade	Permanent posts	Temporary posts
I	21	2
II	31	3
III	28	3
IV	58	Nil

** The single post of Government Advocate in the scale of Rs.16400-20000 in Central Agency Section of the Department of Legal Affairs stands downgraded from the pay scale of Rs.16400-20000 to the pay scale of Rs.14300-18300 with effect from 1st December, 2007

THIRD SCHEDULE
(See rule 6(3) and 8(1) (iv))
POSTS IN THE MINISTRY OF LAW AND JUSTICE

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Department of Legal Affairs

Feeder post to the Legal Adviser cadre of the Service	Feeder post to the Law Officer cadre of the Service	Feeder post to the Government Advocate cadre of the Service
1. Superintendent (Legal)	Superintendent (Legal) in Law Commission of India	Junior Central Government Advocate
2. Librarian (Grade I)		

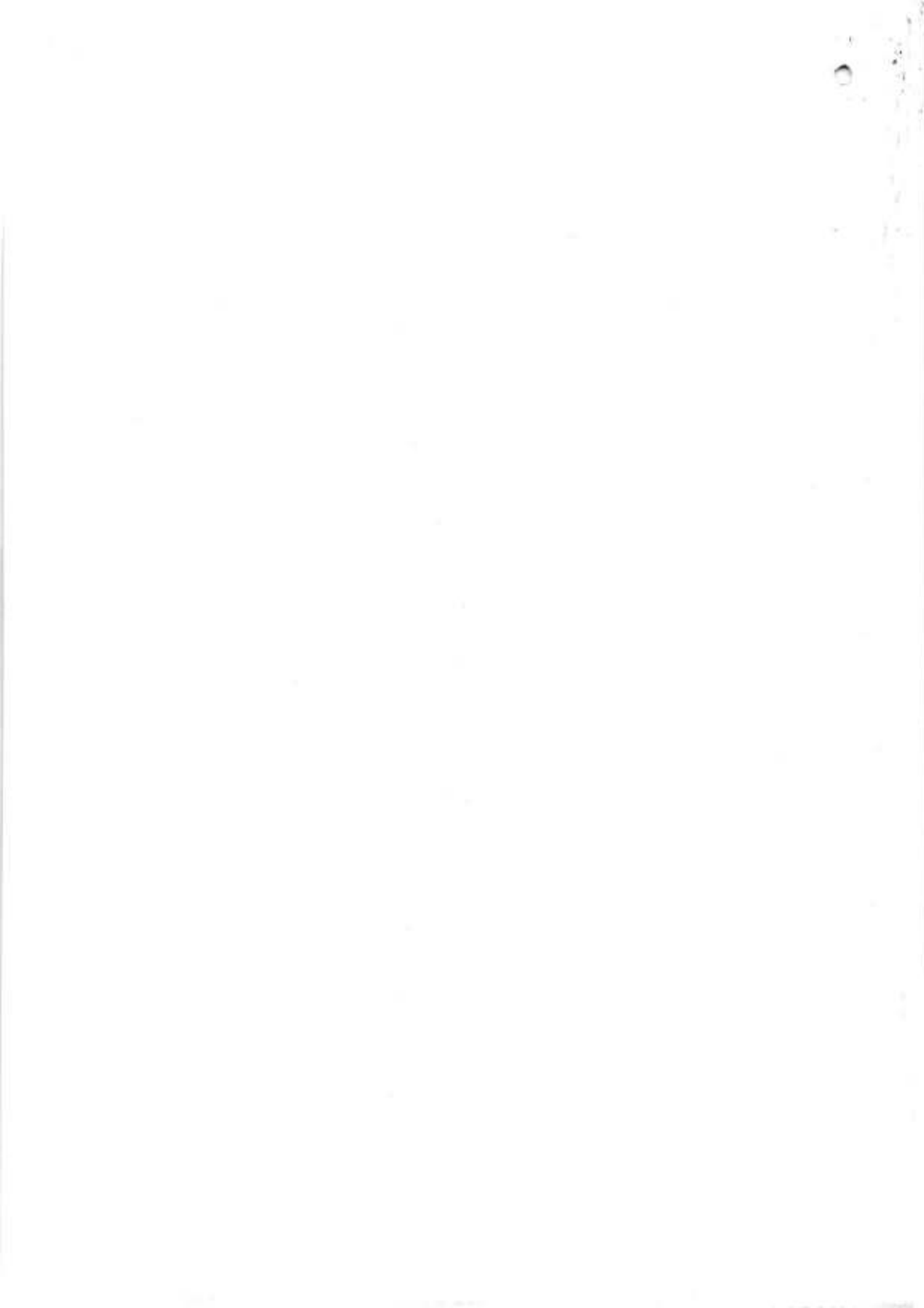
Legislative Department

Superintendent (Legal) in the Legislative Department*.

GSR 904(E)
dtd. 27.12.11
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Note : The principal rules were published in the Gazette of India vide number SRO:3084-A (CLSR), dated 25.9.1957 and subsequently amended vide number :

- (i) GSR 1608, dated 28.09.1963;
- (ii) GSR 1416, dated 27.07.1968;
- (iii) GSR 1423, dated 27.07.1968;
- (iv) GSR 1050, dated 03.05.1969;
- (v) GSR 1981, dated 23.08.1969;
- (vi) GSR 1900, dated 21.11.1970;
- (vii) GSR 2, dated 06.01.1979;
- (viii) GSR 72, dated 20.01.1979;
- (ix) GSR 658, dated 12.05.1979;
- (x) GSR 270(E), dated 29.03.1982;
- (xi) GSR 668, dated 17.09.1983;



- (xii) GSR 1161(E), dated 22.10.1986;
- (xiii) GSR 658, dated 29.06.1987;
- (xiv) GSR 872, dated 28.11.1987;
- (xv) GSR 658, dated 20.08.1988;
- (xvi) GSR 176, dated 10.08.1988;
- (xvii) GSR 228(E), dated 21.03.2003;
- (xviii) GSR 751(E), dated 28.12.2005;
- (xix) GSR 358 (E), dated 10.5.2008;
- (xx) GSR 275 (E), dated 28.3.2011; and
- (xxi) GSR 904 (E), dated 27.12.2011.



The Gazette of India



EXTRAORDINARY

PART II—Section 3

PUBLISHED BY AUTHORITY

456-A] NEW DELHI, FRIDAY, SEPTEMBER 27, 1957/ĀSVINA 5, 1879

Order by GSR 1054 of 31.10.57
(Pt. 5 sec. 3-sub. 5 sec. 2)
28.11.57 **MINISTRY OF LAW**
 New Delhi, the 25th September, 1957

S.R.O. 3084-A.(C.L.S.R.).—In exercise of the powers conferred by the proviso to article 309 of the Constitution of India and of all other powers enabling him in that behalf, the President hereby makes the following rules:—

Short title and commencement.—(1) These rules may be called the Central Legal Service Rules, 1957.

(2) They shall come into force on the 1st day of October, 1957.

Definitions.—In these rules,—

- (a) 'duty post' means any post in the Ministry of Law, whether permanent or temporary, of a category specified in column 3 of the First Schedule;
- (b) 'grade' means a grade of the Service;
- (c) 'qualified legal practitioner' means—
 - (i) an advocate of a High Court who has practised as such for at least seven years; or
 - (ii) an attorney of the High Court of Bombay or Calcutta who has practised as such for at least five years;
- (d) 'Schedule' means a schedule to these rules; and
- (e) 'Service' means the Central Legal Service constituted under rule 3.

Constitution of the Central Legal Service.—There shall be constituted a Service to be known as the Central Legal Service consisting of—

- (a) persons appointed to the Service at the commencement of these rules under rule 6; and
- (b) persons recruited to the Service after such commencement under rule 7.

Strength and composition of the Service.—(1) There shall be four grades in the Service.

(2) The strength and composition of the Service and of each grade thereof shall be as specified in the First Schedule.

5. Filling of duty posts.—Every duty post shall be filled by appointment thereto of—

- (a) a member of the Service in the appropriate grade; or
- (b) any other person eligible for recruitment to the Service in the appropriate grade:

Provided that no person shall be appointed to a duty post under clause (b) for a period exceeding four years at a time.

6. Initial appointments to the Service.—(1) The Central Government may at the commencement of these rules appoint to the Service any person—

- (a) who at the commencement of these rules is holding any post specified in Part A of the Second Schedule; or
- (b) any person who, while holding any such post or any post specified in Part B of the Second Schedule, was temporarily appointed to any other civil post under the Central Government and has been continuously holding that or any other post under the Central Government until the commencement of these rules.

(2) Every person appointed to the Service under sub-rule (1) shall be appointed to one of the grades.

7. Recruitment to the Service.—The Central Government may after the commencement of these rules recruit to the Service—

- (a) in Grade I, any person who has been a member of the Indian Civil Service permanently allotted to the judiciary or of a State judicial service for a period of not less than sixteen years or has held a superior post in the legal department of a State for a period of not less than ten years or is a Central Government servant who has had experience in legal affairs for not less than sixteen years;
- (b) in Grade II, any person who has been a member of a State judicial service for a period of not less than thirteen years or has held a superior post in the legal department of a State for a period of not less than seven years or is a Central Government servant who has had experience in legal affairs for not less than thirteen years;
- (c) in Grade III, any person who has been a member of a State judicial service for a period of not less than ten years or has held a superior post in the legal department of a State for a period of not less than five years or is a Central Government servant who has had experience in legal affairs for not less than ten years;
- (d) in Grade IV, any person who has been a member of a State judicial service for a period of not less than ten years or has held a superior post in the legal department of a State for not less than three years or is a Central Government servant who has had experience in legal affairs for not less than seven years or is a qualified legal practitioner of not less than 30 and not more than 45 years of age.

8. Promotions.—(1) The Central Government may promote a member of the Service from a lower grade to a higher grade whether in a substantive or officiating capacity.

(2) Every such promotion shall be by selection.

9. Seniority.—(1) Members of the Service in a higher grade shall be senior to those in a lower grade.

(2) Seniority of members of the Service in any one grade shall be determined in accordance with the period of continuous service in a duty post in that grade.

Provided that the seniority of members of the Service appointed under rule 6 shall be determined by the Central Government having due regard to the posts previously held by them under the Central Government and the length of service therein.

(3) For the purposes of this rule, continuous service in a duty post in a grade shall include—

- (a) any service in a duty post in a higher grade;

(b) any service on deputation in a post which, in the opinion of the Central Government, is not lower than the duty post in status or responsibility; and

(c) any service in a post specified in the Second Schedule which, in the opinion of the Central Government, corresponds to or is higher than the duty post.

(4) Nothing in this rule shall be deemed to preclude the Central Government from determining the seniority of any member of the Service in such other manner as it deems fit if the special circumstances of his case so require.

10. Pay.—(1) The pay or time-scale of pay admissible to a member of the Service, or to the incumbent of a duty post, in any grade shall be as specified in respect of that grade in column 5 of the First Schedule.

(2) Where a person is appointed to any grade, his initial pay in that grade shall be at the lowest stage of the time-scale:

Provided that the Central Government may for special reasons direct such pay to be fixed at a higher stage.

(3) Any person appointed to the Service under rule 6 shall draw initial pay in the time-scale of the appropriate grade at such stage as the Central Government may direct.

11. Probation.—(1) Every person recruited to the Service after the commencement of these rules under rule 7 shall be appointed to the Service on probation for a period of one year, and any person appointed to the Service at the commencement thereof under rule 6 may be so appointed on probation for such period not exceeding one year as the Central Government may in each case determine.

(2) The Central Government may in the case of any person extend or reduce the period of probation.

(3) A probationer shall be liable to be discharged from the Service at any time without assigning any reasons.

12. Other conditions of service.—The conditions of service of members of the Service in respect of matters for which no provision is made in these rules shall be the same as are for the time being applicable to other officers of the Government of India of corresponding status.

13. Regulations.—The Central Government may make regulations, not inconsistent with these rules, to provide for all matters for which provision is necessary or expedient for the purpose of giving effect to these rules.

14. Interpretation:—If any question arises relating to the interpretation of these rules, the decision of the Central Government thereon shall be final.

FIRST SCHEDULE

(See rules 2(a), 4(1), 4(2) & 10)

Central Legal Service

(Total strength—28)

Composition of grade

Grade	Strength of grade	Designation of posts	Number of posts	Pay or time scale of pay
(1)	(2)	(3)	(4)	(5)
Grade I	4	Additional Secretary & Chief Draftsman	1	*Rs. 2,750/-.
		Joint Secretary & Legal Adviser	2	†Rs. 2,250/-.
		Joint Secretary & Draftsman	1	

*Rs. 3,500/- for members of the Indian Civil Service and for pre-1931 entrants: within the meaning assigned to that expression in the Central Civil Services (Revision of pay) Rules, 1947.

†Rs. 3,000 for members of the Indian Civil Service and for pre-1931 entrants: within the meaning assigned to that expression in the Central Civil Services (Revision of pay) Rules, 1947.

1	2	3	4	5
Grade II	5	Additional Legal Adviser	3	Rs. 1,600—100— 2,000.
		Additional Draftsman	2	
Grade III	6	Deputy Legal Adviser	3	Rs. 1,100—50— 1,300—60—1,600.
		Deputy Draftsman	3	
Grade IV	13	Assistant Legal Adviser	7	Rs. 800—50—1,150.
		Assistant Draftsman	1	
		Deputation Reserve	3	
		Leave Reserve	2	

SECOND SCHEDULE

Superior Posts in the Ministry of Law.

[See rules 6(1) and 9(3)]

PART A

Additional Secretary and Chief Draftsman.

Joint Secretary.

Joint Secretary and Draftsman.

Additional Draftsman.

Deputy Secretary.

Deputy Draftsman.

Under Secretary.

Assistant Draftsman.

PART B

Joint Secretary and Senior Additional Draftsman.

Second Solicitor.

Assistant Solicitor.

[No. F. 57(1)/56-Adm.I.]

K. V. K. SUNDARAM, Secy.



(ii) against "Grade I"

(a) in column 2, for the figure "6", the figure "7" shall be substituted; and

(b) in column 4, against the entry "Jt. Secretary and Draftsman" in column 3 for the figure "1" the figure "2" shall be substituted.

3. These rules shall be deemed to have come into force on and from the 1st September, 1963.

[No. F. 34(3)/62-Adm. I(L.A.)]

V. S. JETLEY,
Jt. Secy. and Legal Adviser.

(Department of Legal Affairs)

New Delhi the 28th September 1963

G.S.R. 1608.—In exercise of the powers conferred by the proviso to article 309 of the Constitution of India and of all other powers enabling him in that behalf, the President hereby makes the following rules further to amend the Central Legal Service Rules, 1957, namely:—

1. Short title.—These rules may be called the Central Legal Service (Second Amendment) Rules, 1963.

2. For rule 2 of the Central Legal Service Rules, 1957 (hereinafter referred to as the 'principal Rules'), the following rule shall be substituted, namely:—

"2. Definitions.—In these rules,—

(a) 'Commission' means the Union Public Service Commission;

(b) 'Department' means the Department of Legal Affairs or the Legislative Department in the Ministry of Law;

(c) 'duty post' means any post in the Ministry of Law, whether permanent or temporary, of a category specified in columns 4 and 7 of the First Schedule;

(d) 'grade' means a grade of the Service;

(e) 'qualified legal practitioner' means—

(i) in relation to appointment to duty post in Grade III by direct recruitment, an advocate or a pleader who has practised as such for at least ten years or an attorney of the High Court of Bombay or Calcutta who has practised as such for at least eight years;

(ii) in relation to appointment to duty post in Grade IV by direct recruitment, an advocate or a pleader who has practised as such for at least seven years or an attorney of the High Court of Bombay or Calcutta who has practised as such for at least five years;

(f) 'Schedule' means a Schedule to the rules; and

(g) 'Service' means the Central Legal Service constituted under rule 3."

3. Rule 3 of the principal Rules shall be re-numbered as sub-rule (1) thereof and—

(i) in sub-rule (1) as so re-numbered, the following shall be omitted, namely:—

"consisting of—

(a) persons appointed to the Service at the commencement of these rules under rule 6; and

(b) persons recruited to the Service after the commencement of these rules under rule 7; and

(ii) after sub-rule (1) as so re-numbered, the following sub-rule shall be inserted, namely:—

"(2) There shall be 10 grades in the Service and each grade shall consist of the duty posts specified in the First Schedule."

4. For rule 4 and 5 of the principal Rules, the following rule shall be substituted, namely:—

"4. *Members of the Service.*—(1) The following persons shall be members of the Service with effect from the date indicated against them:—

(a) persons appointed to the Service at the commencement of these rules under rule 5, from the date of such commencement;

(b) persons appointed to the Service after such commencement but before the commencement of the Central Legal Service (Second Amendment) Rules, 1963, from the date they were so appointed;

(c) persons other than those referred to in clauses (a) and (b) holding duty posts at the commencement of the Central Legal Service (Second Amendment) Rules, 1963, from the date of such commencement; and

(d) persons appointed to duty posts after the commencement of the Central Legal Service (Second Amendment) Rules, 1963, from the date they are so appointed.

(2) A member of the Service holding any duty post in any grade immediately before the commencement of the Central Legal Service (Second Amendment) Rules, 1963, shall on such commencement, be deemed to be a member of the Service in that grade.

(3) A person appointed to any duty post in any grade after the commencement of the Central Legal Service (Second Amendment) Rules, 1963 shall be a member of the Service in that grade.

(4) Any person who, before the commencement of the Central Legal Service (Second Amendment) Rules, 1963, was a member of the Service in any grade and was appointed to any duty post in a higher grade for any period before such commencement shall be deemed to have been appointed to that higher grade for such period."

5. Rule 6 of the principal Rules shall be re-numbered as rule 5 thereof and after rule 5 as so re-numbered, the following rules shall be inserted, namely:—

"6. *Filling of duty posts.*—(1) A duty post in Grade I or Grade II shall be filled by promotion of a member of the Service in the next lower grade unless the Central Government decides to fill any such post by direct recruitment.

(2) Any duty post in Grade III shall be filled by promotion of a member of the Service in Grade IV or by direct recruitment:

Provided that every third vacancy in Grade III shall be filled by direct recruitment.

(3) A duty post in Grade IV shall be filled alternately by direct recruitment and by promotion of a member holding any post specified in the Third Schedule.

(4) Notwithstanding anything contained in sub-rules (2) and (3), a vacancy required to be filled by promotion and direct recruitment may, if available, be filled by direct recruitment, or as the case may be, by promotion.

6. For rules 7, 8, 9, 10, 11, 12 and 13 of the principal Rules, the following rules shall be substituted, namely:—

"7. *Appointment to duty posts by direct recruitment.*—(1) A person shall be eligible for appointment by direct recruitment:

(a) to a duty post in Grade I, unless he has been a member of the Indian Civil Service permanently allotted to the Indian or of a State judicial service for a period of not less than sixteen years, or has held a superior post in the legal department of a State for a period of not less than ten years or is a Central Government servant who has had experience in legal affairs for not less than sixteen years;

(7)

(b) to a duty post in Grade II, unless he has been a member of a State judicial service for a period of not less than thirteen years or has held a superior post in the legal department of a State for a period of not less than seven years or is a Central Government servant who has had experience in legal affairs for not less than thirteen years;

(c) to a duty post in Grade III, unless he has been a member of a State judicial service for a period of not less than seven years or has held a superior post in the legal department of a State for a period of not less than five years or is a Central Government servant who has had experience in legal affairs for not less than ten years or is a qualified legal practitioner of not less than 35 and not more than 45 years of age;

(d) to a duty post in Grade IV, unless he has been a member of a State judicial service for a period of not less than seven years or has held a superior post in the legal department of a State for not less than three years or is a Central Government servant who has had experience in legal affairs for not less than seven years or is a qualified legal practitioner of not less than 30 and not more than 45 years of age.

(2) Every direct recruitment to a duty post shall be in consultation with the Commission unless such consultation is not necessary under the general regulations in force in that behalf.

(3) For the purposes of sub-rule (1),—

(a) in computing the period during which a person has held any office in the State judicial service or in the legal department of a State or under the Central Government, there shall be included any period during which he has held any of the other aforesaid offices or any period during which he has been a legal practitioner;

(b) in computing the period during which a person has been a qualified legal practitioner, there shall be included any period during which he has held any office in the State judicial service or has held a superior post in the legal department of a State or has been a Central Government servant having experience in legal affairs.

8. Promotions.—(1) A person shall not ordinarily be eligible for promotion,—

(i) to a duty post in Grade I, unless he has held a duty post in Grade II for a period of not less than two years, or unless he has held duty posts in Grade II and Grade III for a total period of not less than six years;

(ii) to a duty post in Grade II, unless he has held a duty post in Grade III for a total period of not less than three years;

(iii) to a duty post in Grade III, unless he has held a duty post in Grade IV for a total period of not less than three years;

(iv) to a duty post in Grade IV, unless he has held one or more posts specified in the Third Schedule for a total period of not less than three years.

Provided that nothing in this sub-rule shall apply to a promotion to a duty post in any grade for a period not exceeding three months.

(2) Unless the Central Government otherwise provides, promotion to a duty post in Grade I, Grade II or Grade III in a Department shall be made from amongst persons holding duty posts in that Department.

(3) Every person promoted to a duty post in any grade under this rule shall be initially appointed to that post in an officiating capacity.

(4) Every promotion for a period exceeding three months shall be by selection made on the recommendation of the Departmental Promotion Committee constituted for the purpose in accordance with the general rules in force in that behalf.

(5) In computing for the purposes of this rule the period for which a person has held a duty post in any grade or, as the case may be, a post specified in the Third Schedule, there shall be included—

(9)

(a) any period for which he has held a duty post in a higher grade;
 (b) any period of his deputation for which he would have held that duty post but for his deputation; and

(c) any period for which he has held a post which, in the opinion of the Central Government, corresponds to or is higher than such duty post or, as the case may be, a post specified in the Third Schedule.

9. *Probation.*—(1) Every person appointed to a duty post, whether by direct recruitment or by promotion, shall be on probation for a period of two years.

(2) The Central Government may, in the case of any such person, extend or reduce the period of probation.

(3) At any time during the period of probation and without any reasons being assigned, a person appointed to a duty post on probation may,—

(i) if he is appointed thereto by direct recruitment, be discharged from service in that post; and

(ii) if he is appointed thereto by promotion, be reverted to the post held by him immediately before such promotion.

(4) In computing for the purposes of this rule the period for which a person is on probation in a duty post, there may be included the period for which he has officiated in that duty post.

10. *Substantive appointments to duty posts.*—Appointments of members of the Service to permanent duty posts in any grade in a substantive capacity shall be made in accordance with the general rules in force in that behalf.

11. *Seniority.*—(1) A list of members of the Service shall be maintained separately for each Department in the order of their seniority.

(2) Seniority of members of the Service in each Department shall be determined in accordance with the following principles, namely:—

(i) a member of the Service appointed to a duty post in a substantive capacity in any grade shall be senior to a member of the Service appointed to a duty post in an officiating capacity or on probation in that grade;

(ii) seniority of members of the Service appointed to duty posts in any grade in a substantive capacity shall be determined in accordance with the date of appointment to a duty post in that grade in a substantive capacity; and where two or more members of the Service are appointed in a substantive capacity to duty posts in the same grade on the same date, their seniority shall be determined in accordance with their seniority while holding such duty posts in an officiating capacity or on probation;

(iii) subject to the provisions contained in clause (iv), seniority of members of the Service appointed to duty posts in any grade in an officiating capacity or on probation shall be determined in accordance with the order of selection for appointment to a duty post in that grade or to a post in the Ministry of Law, which, in the opinion of the Central Government, corresponds to that duty post; and

(iv) the relative seniority of direct recruits and of promotees shall be determined according to the rotation of vacancies between direct recruits and promotees.

Explanation.—Where a member of the Service is, while holding a post other than a duty post, selected for appointment to a duty post in a higher grade, he shall, for the purposes of clause (iii), be deemed to have been appointed to such post.

(3) Notwithstanding anything contained in sub-rule (2), the seniority of the members of the Service appointed to it before the commencement of the Central Legal Service (Second Amendment) Rules, 1963 shall be determined in accordance with the rules applicable to them before such commencement.

(4) Nothing in this rule shall be deemed to preclude the Central Government from determining after consultation with the Commission the seniority

of any member of the Service in such other manner as it deems fit if the special circumstances of his case so require.

12. *Pay.*—(1) The pay or time-scale of pay admissible to a person holding a duty post shall be as specified in respect of that post in column 10 of the First Schedule.

(2) On the first appointment of a person to a duty post on a time-scale of pay, he shall ordinarily draw pay at the lowest stage, unless he is entitled to a higher initial pay under the rules and general orders relating to pay for the time being in force:

Provided that the Central Government may, for special reasons, fix the pay of such person at a higher stage.

(3) Any person appointed to the Service under rule 5 shall draw initial pay in the time-scale of the appropriate grade at such stage as the Central Government may direct.

13. *Other conditions of service.*—The conditions of service of members of the Service in respect of matters for which no provision is made in these rules shall, unless the Central Government otherwise orders, be the same as are applicable from time to time to officers of the Central Civil Services, Class I."

7. Rule 14 of the principal Rules shall be re-numbered as rule 15 thereof and before rule 15 as so re-numbered, the following rule shall be inserted, namely:—

"14. *Amendment of the First Schedule.*—The Central Government may, by order, amend the First Schedule from time to time by way of addition of any post thereto as a duty post or alteration of the strength of duty posts or pay or time-scale of pay and when the First Schedule is so amended, any reference to that Schedule in these rules shall be construed as a reference to such Schedule as so amended."

8. For the First Schedule to the principal Rules, the following Schedule shall be substituted, namely:—

See rules 2(c), 3(2) and 12]

(Total strength 54)

*Rs. 3,500/- for pre-1931 entrants within the meaning assigned to that expression in the Central Civil Services (Revision of Pay) Rules, 1947.
†Rs. 3,000/- for pre-1931 entrants within the meaning assigned to that expression in the Central Civil Services (Revision of Pay) Rules, 1947.

3
9. In the Second Schedule to the principal Rules, for the words, figures and brackets "[See rules 6(1) and 8(3)]" the words, figures and brackets "[See rule 5(1)]" shall be substituted.

10. After the Second Schedule to the principal Rules, the following Schedule shall be inserted, namely:—

“THIRD SCHEDULE

[See rules 6(3) and 8(1)(iv)]

Posts in the Ministry of Law.

Junior Law Officer.

Superintendent (Legal).

Superintendent (Library & Research).”

ANNEXURE

THE CENTRAL LEGAL SERVICE RULES, 1957.

[As amended by the Central Legal Service (Second Amendment) Rules, 1963]

In exercise of the powers conferred by the proviso to article 309 of the Constitution of India and of all other powers enabling him in that behalf, the President hereby makes the following rules:—

1. **Short title and commencement.**—(1) These rules may be called the Central Legal Service Rules, 1957.

(2) They shall come into force on the 1st day of October, 1957.

2. **Definitions.**—In these rules,—

(a) ‘Commission’ means the Union Public Service Commission;

(b) ‘Department’ means the Department of Legal Affairs or the Legislative Department in the Ministry of Law;

(c) ‘duty post’ means any post in the Ministry of Law, whether permanent or temporary, of a category specified in columns 4 and 7 of the First Schedule;

(d) ‘grade’ means a grade of the Service;

(e) ‘qualified legal practitioner’ means—

(i) in relation to appointment to a duty post in Grade III by direct recruitment, an advocate or a pleader who has practised as such for at least ten years or an attorney of the High Court of Bombay or Calcutta who has practised as such for at least eight years;

(ii) in relation to appointment to a duty post in Grade IV by direct recruitment, an advocate or a pleader who has practised as such for at least seven years or an attorney of the High Court of Bombay or Calcutta who has practised as such for at least five years;

(f) ‘Schedule’ means a Schedule to these rules; and

(g) ‘Service’ means the Central Legal Service constituted under rule 3.

3. **Constitution of Central Legal Service.**—(1) There shall be constituted a Service to be known as the Central Legal Service.

(2) There shall be four grades in the Service and each grade shall consist of the duty posts specified in the First Schedule.

4. **Members of the Service.**—(1) The following persons shall be members of the Service with effect from the date indicated against them:—

(a) persons appointed to the Service at the commencement of these rules under rule 5, from the date of such commencement;

(b) persons appointed to the Service after such commencement but before the commencement of the Central Legal Service (Second Amendment) Rules, 1963, from the date they were so appointed;

(c) persons other than those referred to in clauses (a) and (b) holding duty posts at the commencement of the Central Legal Service (Second Amendment) Rules, 1963, from the date of such commencement; and

(d) persons appointed to duty posts after the commencement of the Central Legal Service (Second Amendment) Rules, 1963, from the date they are so appointed.

(2) A member of the Service holding any duty post in any grade immediately before the commencement of the Central Legal Service (Second Amendment) Rules, 1963 shall, on such commencement, be deemed to be a member of the Service in that grade.

(3) A person appointed to any duty post in any grade after the commencement of the Central Legal Service (Second Amendment) Rules, 1963 shall be a member of the Service in that grade.

(4) Any person who, before the commencement of the Central Legal Service (Second Amendment) Rules, 1963, was a member of the Service in any grade and was appointed to any duty post in a higher grade for any period before such commencement shall be deemed to have been appointed to that higher grade for such period.

5. Initial appointment to the Service.—(1) The Central Government may at the commencement of these rules appoint to the Service any person—

(a) who at the commencement of these rules is holding any post specified in Part A of the Second Schedule; or

(b) any person who, while holding any such post or any post specified in Part B of the Second Schedule, was temporarily appointed to any other civil post under the Central Government and has been continuously holding that or any other post under the Central Government until the commencement of these rules.

(2) Every person appointed to the Service under sub-rule (1) shall be appointed to one of the grades.

6. Filling of duty posts.—(1) A duty post in Grade I or Grade II shall be filled by promotion of a member of the Service in the next lower grade unless the Central Government decides to fill any such post by direct recruitment.

(2) A duty post in Grade III shall be filled by promotion of a member of the Service in Grade IV or by direct recruitment.

Provided that every third vacancy in Grade III shall be filled by direct recruitment.

(3) A duty post in Grade IV shall be filled alternately by direct recruitment and by promotion of a person holding any post specified in the Third Schedule.

(4) Notwithstanding anything contained in sub-rules (2) and (3), a vacancy required to be filled by promotion or direct recruitment may, if a suitable person is not available to fill such vacancy, be filled by direct recruitment, or, as the case may be, by promotion.

7. Appointment to duty posts by direct recruitment.—(1) A person shall not be eligible for appointment by direct recruitment—

(a) to a duty post in Grade I, unless he has been a member of the Indian Civil Service permanently allotted to the judiciary or of a State judicial service for a period of not less than sixteen years or has held a superior post in the legal department of a State for a period of not less than ten years or is a Central Government servant who has had experience in legal affairs for not less than sixteen years;

(b) to a duty post in Grade II, unless he has been a member of a State judicial service for a period of not less than thirteen years or has held a superior post in the legal department of a State for a period of not less than

seven years or is a Central Government servant who has had experience in legal affairs for not less than thirteen years;

(c) to a duty post in Grade III, unless he has been a member of a State judicial service for a period of not less than ten years or has held a superior post in the legal department of a State for a period of not less than five years or is a Central Government servant who has had experience in legal affairs for not less than ten years or is a qualified legal practitioner of not less than 35 and not more than 45 years of age;

(d) to a duty post in Grade IV, unless he has been a member of a State judicial service for a period of not less than seven years or has held a superior post in the legal department of a State for not less than three years or is a Central Government servant who has had experience in legal affairs for not less than seven years or is a qualified legal practitioner of not less than 30 and not more than 45 years of age.

(2) Every direct recruitment to a duty post shall be in consultation with the Commission unless such consultation is not necessary under the general regulations in force in that behalf.

(3) For the purposes of sub-rule (1),—

(a) in computing the period during which a person has held any office in the State judicial service or in the legal department of a State or under the Central Government, there shall be included any period during which he has held any of the other aforesaid offices or any period during which he has been a legal practitioner;

(b) in computing the period during which a person has been a qualified legal practitioner, there shall be included any period during which he has held any office in the State judicial service or has held a superior post in the legal department of a State or has been a Central Government servant having experience in legal affairs.

8. Promotions.—(1) A person shall not ordinarily be eligible for promotion,—

(i) to a duty post in Grade I, unless he has held a duty post in Grade II for a period of not less than two years; or unless he has held duty posts in Grade II and Grade III for a total period of not less than six years;

(ii) to a duty post in Grade II, unless he has held a duty post in Grade III for a total period of not less than three years;

(iii) to a duty post in Grade III, unless he has held a duty post in Grade IV for a total period of not less than three years;

(iv) to a duty post in Grade IV, unless he has held one or more posts specified in the Third Schedule for a total period of not less than three years;

Provided that nothing in this sub-rule shall apply to a promotion to a duty post in any grade for a period not exceeding three months.

(2) Unless the Central Government otherwise decides, promotion to a duty post in Grade I, Grade II or Grade III in a Department shall be made from amongst persons holding duty posts in that Department.

(3) Every person promoted to a duty post in any grade under this rule shall be initially appointed to that post in an officiating capacity.

(4) Every promotion for a period exceeding three months shall be by selection made on the recommendation of the Departmental Promotion Committee constituted for the purpose in accordance with the general rules in force in that behalf.

(5) In computing for the purposes of this rule the period for which a person has held a duty post in any grade or, as the case may be, a post specified in the Third Schedule, there shall be included—

(a) any period for which he has held a duty post in a higher grade;

(b) any period of his deputation for which he would have held that duty post but for his deputation; and

(c) any period for which he has held a post which, in the opinion of the Central Government, corresponds to or is higher than such duty post, or, as the case may be, a post specified in the Third Schedule.

9. Probation.—(1) Every person appointed to a duty post, whether by direct recruitment or by promotion, shall be on probation for a period of two years.

(2) The Central Government may, in the case of any such person, extend or reduce the period of probation.

(3) At any time during the period of probation and without any reasons being assigned, a person appointed to a duty post on probation may—

(i) if he is appointed thereto by direct recruitment, be discharged from service in that post; and

(ii) if he is appointed thereto by promotion, be reverted to the post held by him immediately before such promotion.

(4) In computing for the purposes of this rule the period for which a person is on probation in a duty post, there may be included the period for which he has officiated in that duty post.

10. Substantive appointments to duty posts.—Appointments of members of the Service to permanent duty posts in any grade in a substantive capacity shall be made in accordance with the general rules in force in that behalf.

11. Seniority.—(1) A list of members of the Service shall be maintained separately for each Department in the order of their seniority.

(2) Seniority of members of the Service in each Department shall be determined in accordance with the following principles, namely:—

(i) a member of the Service appointed to a duty post in a substantive capacity in any grade shall be senior to a member of the Service appointed to a duty post in an officiating capacity or on probation in that grade;

(ii) seniority of members of the Service appointed to duty posts in any grade in a substantive capacity shall be determined in accordance with the date of appointment to a duty post in that grade in a substantive capacity; and where two or more members of the Service are appointed in a substantive capacity to duty posts in the same grade on the same date, their seniority shall be determined in accordance with their seniority while holding such duty posts in an officiating capacity or on probation;

(iii) subject to the provisions contained in clause (iv), seniority of members of the Service appointed to duty posts in any grade in an officiating capacity or on probation shall be determined in accordance with the order of selection for appointment to a duty post in that grade or to a post in the Ministry of Law, which, in the opinion of the Central Government, corresponds to that duty post; and

(iv) the relative seniority of direct recruits and of promotees shall be determined according to the rotation of vacancies between direct recruits and promotees.

Explanation.—Where a member of the Service is, while holding a post other than a duty post, selected for appointment to a duty post in a higher grade, he shall, for the purposes of clause (iii), be deemed to have been appointed to such post.

(5) Notwithstanding anything contained in sub-rule (2), the seniority of the members of the Service appointed to it before the commencement of the Central Legal Service (Second Amendment) Rules, 1963 shall be determined in accordance with the rules applicable to them before such commencement.

(6) Nothing in this rule shall be deemed to preclude the Central Government from determining after consultation with the Commission the seniority of any member of the Service in such other manner as it deems fit if the special circumstances of his case so require.

12. Pay.—(1) The pay or time scale of pay admissible to a person holding a duty post shall be as specified in respect of that post in column 10 of the First Schedule.

(2) On the first appointment of a person to a duty post on a time-scale of pay, he shall ordinarily draw pay at the lowest stage, unless he is entitled to a higher initial pay under the rules and general orders relating to pay for the time being in force;

Provided that the Central Government may, for special reasons, fix the pay of such person at a higher stage.

(3) Any person appointed to the Service under rule 5 shall draw initial pay in the time-scale of the appropriate grade at such stage as the Central Government may direct.

13. **Other conditions of service.**—The conditions of service of members of the Service in respect of matters for which no provision is made in these rules shall, unless the Central Government otherwise orders, be the same as are applicable from time to time to officers of the Central Civil Services, Class I.

14. **Amendment of the First Schedule.**—The Central Government may, by order, amend the First Schedule from time to time by way of addition of any post thereto as a duty post or alteration of the strength of duty posts or pay or time-scale of pay and when the First Schedule is so amended, any reference to that Schedule in these rules shall be construed as a reference to such Schedule as so amended.

15. **Interpretation.**—If any question arises relating to the interpretation of these rules, the decision of the Central Government thereon shall be final.

FIRST SCHEDULE

[See rules 2(c), 3(a) and 12]

THE CENTRAL LEGAL SERVICE

(Total strength 54)

Grade	Strength of grade		Department of legal Affairs			Composition : Legislative Department			Pay or Time Scale of pay
	Perma- nent	Tempo- rary	Designation of posts	Perma- nent	Tempo- rary	Designation of posts	Perma- nent	Tempo- rary	
1	2	3	4	5	6	7	8	9	10
Grade I									
Grade II									
Grade III									
Grade IV									
			Joint Secretary & Legal Adviser	4	2	Additional Secretary & Chief Draftsman	1	—	Rs. 2,750.
			Additional Legal Adviser	3	1	Joint Secretary & Draftsman	2	1	†Rs. 2,250.
			Deputy Legal Adviser	9	4	Additional Draftsman	2	—	Rs. 1,600-100-2,000.
			Assistant Legal Adviser	11	1	Deputy Draftsman	4	1	Rs. 1,100-50-300-60-1,600.
			Deputation Reserve	3	—	Assistant Draftsman	2	1	Rs. 900-50-1,250.
			Leave Reserve	1	—	Leave Reserve	1	—	

Rs. 3,500/- for pre 1931 entrants within the meaning assigned to that expression in the Central Civil Services (Revision of Pay) Rules, 1947.

Rs. 3,000/- for pre 1931 entrants within the meaning assigned to that expression in the Central Civil Services (Revision of Pay) Rules, 1947.

SECOND SCHEDULE

[See rule 5(1)]

Superior posts in the Ministry of Law

PART A

Additional Secretary and Chief Draftsman.
Joint Secretary.
Joint Secretary and Draftsman.
Additional Draftsman.
Deputy Secretary.
Deputy Draftsman.
Under Secretary.
Assistant Draftsman.

PART B

Joint Secretary and Senior Additional Draftsman.
Second Solicitor.
Assistant Solicitor.

THIRD SCHEDULE

[See rules 6(3) and 8(1)(iv)]

Posts in the Ministry of Law

Junior Law Officer.
Superintendent (Legal).
Superintendent (Library & Research).

[No. F. 34(1)/61-Adm.I(L.A.).]

B. N. LOKUR, Secy.

MINISTRY OF FOOD AND AGRICULTURE

(Department of Agriculture)

New Delhi, the 5th October 1963

G.S.R. 1609.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules to amend the Exploratory Tubewells Organisation (Class I and Class II Services) Recruitment Rules, 1963, namely:—

1. These rules may be called the Exploratory Tubewells Organisation (Class I and Class II Services) Recruitment (Amendment) Rules, 1963.

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नुभव
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[सं० (24)(1)/68-प्रशा० (वि०वि०)]

सुरजीत सिंह मगक,
उप सचिव, भारत सरकार।

(Department of Legal Affairs)

New Delhi, the 15th July 1968

G.S.R. 1416.—In exercise of the powers conferred by the proviso to article 309 of the Constitution of India and of all other powers enabling him in that behalf, the President hereby makes the following rules further to amend the Central Legal Service Rules, 1957, namely:—

1. (1) These rules may be called the Central Legal Service (Second Amendment) Rules, 1968.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Central Legal Service Rules, 1957,—

(a) in rule 7, in sub-rule (1),—

(1) in clause (a), for the words "ten years", the words "sixteen years" shall be substituted;

(2) in clause (b), for the words "seven years", the words "thirteen years" shall be substituted;

(3) in clause (c), for the words "five years", the words "ten years" shall be substituted;

(4) in clause (d), for the words "three years", the words "seven years" shall be substituted;

(b) in rule 8, for sub-rule (2), the following sub-rule shall be substituted, namely:—

"(2) Unless the Central Government otherwise decides, promotion to a duty post in any grade in a Department shall be made from amongst persons holding duty posts, or, as the case may be, posts specified in the Third Schedule, in the Department:

Provided that Junior Law Officers may be promoted to duty posts in Grade I in either of the Departments."

[No. F.34(1)/64-Adm.I(LA).1

S. BALAKRISHNAN, Jt. Secy.
and Legal Adviser.

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1877

भारत का राजपत्र **The Gazette of India**

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उपखण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 157] नई दिल्ली, शनिवार, जुलाई 27, 1968/श्रावण 5, 1890
 No. 157] NEW DELHI, SATURDAY, JULY 27, 1968/SRAVANA 5, 1890

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW

(Department of Legal Affairs)

NOTIFICATION

New Delhi, the 12th July 1968

G.S.R. 1423.—In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, and of all other powers enabling him in that behalf, the President hereby makes the following rules further to amend the Central Legal Service Rules, 1957, namely:—

1. (1) These rules may be called the Central Legal Service (First Amendment) Rules, 1968.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 8 of the Central Legal Service Rules, 1957, for sub-rule (5), the following sub-rule shall be substituted, namely:—

“(5) In computing for the purposes of this rule the period for which a person has held a duty post in any grade or, as the case may be, a post specified in the Third Schedule,—

(i) any period for which he has held such duty post in any grade, or, as the case may be, a post specified in the Third Schedule, on ad hoc basis shall be excluded;

(ii) there shall be included—

- (a) any period for which he has held a duty post in a higher grade,
(b) any period of his deputation for which he would have held that duty post but for his deputation; and

(c) any period for which he has held a post which, in the opinion of the Central Government corresponds to or is higher than such duty post or, as the case may be a post specified in the Third Schedule.

S. BALAKRISHNAN, Jt. Secy.

[No. F. 34(1)/68-Adm-I(LA)]

विधि संचालय
(निर्वाह विभाग)

अधिसूचना

नई दिल्ली, 12 जुलाई, 1968

सां. कां. निं. 1424—भारत के संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का और तन्निमित्त उसको समर्थ बनाने वाली सभी अन्य शक्तियों का, प्रयोग करते हुए राष्ट्रपति केन्द्रीय विधि सेवा नियम, 1957 में अतिरिक्त संशोधन करने के लिए एतद्वारा निम्नलिखित नियम बनाते हैं, अर्थात् :—

1. (1) ये नियम केन्द्रीय विधि सेवा (प्रथम संशोधन) नियम, 1968 कहे जा सकेंगे।
(2) ये शासकीय राजपत्र में अपने प्रकाशन की तारीख को प्रवृत्त हो जाएंगे
2. केन्द्रीय विधि सेवा नियम, 1957 के नियम 8 में उपनियम (5) के स्थान पर निम्नलिखित उपनियम रख दिया जाएगा, अर्थात् :—

“(5) इस नियम के प्रयोजनों के लिये ऐसी कालावधि की संगणना करने में, जिसके दौरान किसी व्यक्ति ने किसी श्रेणी में कोई कर्तव्य पद या, यथास्थिति तृतीय अनुसूची में विनिर्दिष्ट कोई पद धारण किया हो, —

- (i) उस किसी कालावधि का अपवर्जन कर दिया जाएगा जिसके दौरान उसने किसी श्रेणी में कोई कर्तव्य पद या, यथास्थिति, तृतीय अनुसूची में विनिर्दिष्ट कोई पद तदर्थ आधार पर धारण किया हो;
- (ii) निम्नलिखित कालावधियों को सम्मिलित कर लिया जाएगा :—
(क) कोई कालावधि जिसके दौरान उसने किसी उच्चतर श्रेणी में कर्तव्य पद धारण किया हो ;
(ख) उसके प्रति नियोजन की कोई भी कालावधि, जिसके दौरान वह उस कर्तव्य पद को धारण किए रहता यदि उसकी प्रतिनियुक्ति न की गई होती; और

The first part of the paper is devoted to a discussion of the
 various methods which have been proposed for the determination of
 the rate of reaction between a solid and a liquid. It is shown that
 the most reliable method is that of measuring the change in weight
 of the solid as the reaction proceeds. This method is applicable to
 all cases in which the solid is insoluble in the liquid and the
 reaction is not too rapid. In cases where the reaction is too rapid
 for this method to be applicable, other methods must be used.
 These include the measurement of the volume of gas evolved, the
 measurement of the change in viscosity of the liquid, and the
 measurement of the change in refractive index of the liquid.
 The second part of the paper is devoted to a discussion of the
 factors which influence the rate of reaction between a solid and a
 liquid. It is shown that the rate of reaction is influenced by the
 nature of the solid, the nature of the liquid, the temperature, and
 the surface area of the solid. The rate of reaction is also
 influenced by the presence of catalysts and inhibitors.
 The third part of the paper is devoted to a discussion of the
 mechanism of the reaction between a solid and a liquid. It is shown
 that the reaction proceeds by the attack of the liquid on the
 surface of the solid, and that the rate of reaction is determined
 by the rate at which the liquid attacks the surface of the solid.
 The fourth part of the paper is devoted to a discussion of the
 applications of the study of the reaction between a solid and a
 liquid. It is shown that this study has many practical applications,
 including the study of the corrosion of metals, the study of the
 rate of dissolution of solids, and the study of the rate of
 reaction between a solid and a liquid in the presence of a catalyst.
 The fifth part of the paper is devoted to a discussion of the
 future of the study of the reaction between a solid and a liquid.
 It is shown that this study has many interesting problems which
 remain to be solved, and that it is likely to continue to be an
 important branch of chemistry for many years to come.

MINISTRY OF LAW
(Department of Legal Affairs)
New Delhi, the 5th April 1969

G.S.R. 1050.—In exercise of the powers conferred by the proviso to article 309 of the Constitution and of all other powers enabling him in that behalf, the President hereby makes the following rules further to amend the Central Legal Service Rules, 1957, namely:

1. (1) These rules may be called the Central Legal Service (Amendment) Rules, 1969.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 7 of the Central Legal Service Rules, 1957, after sub-rule (1), the following sub-rule shall be inserted, namely:—

“(1A) In making appointment by direct recruitment to a duty post in Grade I, Grade II, Grade III or Grade IV, preference shall be given—

- (i) to a person (not being a member of a State Judicial Service or a legal Practitioner) with experience in legal advice work if such posts is in the Department of Legal Affairs; and
- (ii) to a person with experience in legislative drafting, if such post is in the Legislative Department.

No. [F. 34(2)/68-Adm.I(LA)]

R. S. GAE, Secy

विधि मन्त्रालय

(विधि कार्य विभाग)

नई दिल्ली, 5 अप्रैल, 1969

सा० का० नि० 1051:— संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों और उस निमित्त उसे समर्थ बनाने वाली अन्य सब शक्तियों का प्रयोग करते हुए राष्ट्रपति, केन्द्रीय विधि सेवा नियम, 1957 में अतिरिक्त संशोधन करने के लिए एतद्वारा निम्नलिखित नियम बनाते हैं, अर्थात्:—

1. (1) ये नियम, केन्द्रीय विधि सेवा (संशोधन) नियम, 1969 कहे जा सकेंगे।

(2) ये नियम, शासकीय राजपत्र में अपने प्रकाशन की तारीख को प्रवृत्त होंगे।

2. केन्द्रीय विधि सेवा नियम, 1957 के नियम 7 में, उपनियम, (1) के पश्चात् निम्नलिखित उपनियम अन्तः स्थापित किया जाएगा, अर्थात्:—

(1) श्रेणी 1, श्रेणी 2, श्रेणी 3 या श्रेणी 4 में के कर्तव्य पद पर सीधी भरती द्वारा नियुक्ति करने में अधिमान,—

(i) यदि ऐसा पद विधि कार्य विभाग में हो, तो विधि सलाह कार्य का अनुभव रखने वाले व्यक्ति को (जो राज्य न्यायिक सेवा का सदस्य या विधि व्यवसाय करने वाला न हो) दिया जाएगा और

(ii) यदि ऐसा पद विधायी विभाग में हो तो विधायी प्रारूपण अनुभव रखने वाले व्यक्ति को दिया जाएगा।

० 1० 34(2)/68 प्रशा० 1 (वि०का०)

आ० एस० गांधी,
सचिव, भारत सरकार।



(And)

(I.S. Wing), Calcutta

in the C.S.O.

Educational and other qualifications required for direct recruits

Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees

Period of probation, if any

Method of rectt. whether by direct, rectt. or by promotion or by deputation/transfer & percentage of the vacancies to be filled by various methods

In case of rectt. by promotion/deputation/transfer, grades from which promotion/deputation/transfer to be made

If a DPC exists, what is its composition

Circumstances in which UPSC is to be consulted in making rectt

8

9

10

11

12

13

7

Not Applicable

Two years

Direct recruitment

Not Applicable

Not Applicable

Not Applicable

Essential :

- (1) Should have a Degree of a recognised University.
- (2) Should have a Diploma in Library Science from a recognised University/Institution.

Desirable :

Should have 2 years experience of working in a technical or a Scientific Library.

[No. 18/16/67-Estt.]

J. P. VAISH, Under Secy.

MINISTRY OF LAW

(Department of Legal Affairs)

New Delhi, the 7th July 1969

G.S.R. 1981.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and of all other powers enabling him in that behalf, the President hereby makes the following rules further to amend the Central Legal Service Rules, 1957, namely:—

1. (i) These rules may be called the Central Legal Service (Second Amendment) Rules, 1969.
- (ii) They shall come into force on the date of their publication in the Official Gazette.
2. After rule 14 of the Central Legal Service Rules, 1957, the following rule shall be inserted, namely:

"14-A. Power to relax:—Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for

reasons to be recorded in writing and, in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons or any posts."

[No. F.34(2)/69-Adm. I(LA)]

R. S. GAE, Secy.

विधि मंत्रालय

(विधि कार्य विभाग)

नई दिल्ली, 7 जुलाई, 1969

सा० का० नि० 1982—भारत के संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का अथवा एतन्निमित्त उसे समर्थ बनाने वाली सभी अन्य शक्तियों का प्रयोग करते हुए, केन्द्रीय विधि सेवा नियम, 1957 में आगे संशोधन करने के लिए, राष्ट्रपति एतद् द्वारा निम्नलिखित नियम बनाते हैं; अर्थात् —

1. (i) ये नियम केन्द्रीय विधि सेवा (द्वितीय संशोधन) नियम, 1969 कहे जा सकेंगे ;
(ii) ये शासकीय राजपत्र में अपने प्रकाशन की तारीख को प्रवृत्त होंगे ।

2. केन्द्रीय विधि सेवा नियम, 1957 के नियम 14 के पश्चा इनिम्नलिखित नियम अन्तःस्थापित किया जाएगा, अर्थात् :—

"14-क: शिथिल करने की शक्ति—जहां कि केन्द्रीय सरकार की राय यह है कि ऐसा करना आवश्यक और समीचीन है वहां वह उन कारणों से जो लेख बद्ध किए जाएंगे और संघ लोक सेवा आयोग के परामर्श से आदेश द्वारा व्यक्तियों के किसी वर्ग या प्रवर्ग के या किसी पदों के बारे में इन नियमों के उपबन्धों में से किसी को शिथिल कर सकेगी ।

[सं० फा० 34(2)/69-प्रशा० 1(वि०का०)]

आर० एस० गाय, सचिव ।

MINISTRY OF SHIPPING AND TRANSPORT

(Transport Wing)

New Delhi, the 11th August 1969

G.S.R. 1983.—In exercise of the powers conferred by clause (d) of sub-section (1) of section 8 of the Major Port Trust Act, 1963 (38 of 1963), the Central Government hereby removes Shri H. S. Balhaya, a Trustee, from the Board of Trustees of the Port of Kandla.

[No. 2-PG(56)/69]

K. L. GUPTA, Under Secy.

2. In rule 6 of the Central Legal Service Rules, 1957 (hereinafter as the said rules), for sub-rules (2) and (3), the following shall be substituted namely:—

"(2) A duty post in Grade III shall be filled alternately by direct recruitment and by promotion of a member of the service in Grade III."

"(3) A duty post in Grade IV shall be filled by direct recruitment and by promotion of a person holding any post specified in the Schedule in the ratio of 3:1."

3. After rule 6 of the said rules the following rule shall be inserted:—

"6A. Filling of duty posts by deputation.—Notwithstanding anything contained in rule 6, where the Central Government is of the opinion that it is necessary or expedient so to do, it may fill a duty post in Grade IV by deputation of a Government servant who is appointed to a post in that Grade by direct recruitment under rule 7, for a period of three years, which may in special circumstances be extended to five years as the Central Government may decide."

Explanation.—For the purposes of this rule, 'deputation' means the appointment of a Government servant by transfer on a temporary basis and does not include the appointment of a Government servant by promotion or by direct recruitment whether on a permanent or temporary basis."

विधि मंत्रालय

विधि कार्य विभाग

नई दिल्ली, 8 अक्टूबर, 1970

सां. कां. निं. 1900.—भारत के संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त तथा उस धोर से प्राप्त सब शक्तियों का प्रयोग करते हुए, राष्ट्रपति एतद्द्वारा केन्द्रीय सेवा नियम, 1957 में संशोधन करने के लिए निम्नांकित नियम बनाते हैं अर्थात्

1. (1) के नियम केन्द्रीय विधि सेवा (संशोधन) नियम, 1970 कहेंगे।

(2) ये राजपत्र में प्रकाशित होने की तिथि से प्रवृत्त हो जाएंगे।

2. केन्द्रीय विधि सेवा नियम, 1957 (एतस्मिन्पश्चात् उक्त नियम से जिक्र जाएगा) के नियम 6 में उप-नियमों (2) और (3) के लिए निम्नांकित उपनियमों को प्रतिष्ठित किया जाएगा, अर्थात्:—

"(2) कोटि III के ड्यूटी पद प्रत्यावर्तन के क्रम से सीधी भर्ती के द्वारा कोटि IV की सेवा के किसी सदस्य की पदोन्नति द्वारा भरा जायगा।

(3) कोटि III में ड्यूटी पद सीधी भर्ती द्वारा भरा जायगा और ऐसे व्यक्ति को द्वारा जो तीसरी सूची में उल्लिखित किसी पद पर रहें, 3:1 के अनुपात में भर्ती जाएंगे।"

3. उक्त नियमों के नियम 6 के परन्तुक निम्नांकित नियम विस्थापित किया जाएगा

6 क ड्यूटी पद का प्रतिनिधित्व द्वारा भरा जाना

नियम 6 में किसी बात के होते हुए भी, जहाँ केन्द्रीय सरकार की राय हो कि करना आवश्यक या समीचीन है, सरकार किसी कीटि में ड्यूटी पद को ऐसे सरकारी से

वकी कातावधि के लिए भर सकती है जो उस कोटि में नियम 7 द्वारा विद्वित का पात्र हो: यह कातावधि विशेष परिस्थितियों में उचित समझे जाने पर पांच वर्ष तक के लिए बढ़ायी जा सकती है।

यह नियम के विहित, "प्रतिनिधित्व" का बर्तन सरकारी सेवक की सेवा में स्वतन्त्रता के आधार पर है, लेकिन इसमें सरकारी सेवक को ऐसी ही है जो पदोन्नति के द्वारा या सीधी भर्ती द्वारा हो, चाहे वह अस्थायी रूप से न हो।"

[सं. फा. 34(1)/69-प्र. 1 (वि. का.)]

एन. डी. सिन्हा, अवर सचिव।

(Department of Legal Affairs)

New Delhi, the 24th October 1970

In exercise of the powers conferred by clause (1) of article 300 of the Constitution, the President hereby makes the following amendments in the Government of India in the Ministry of Law No. G.S.R. 1762 dated November, 1969, relating to the execution of all agreements under the Loan Scholarship Scheme, namely:—

Schedule to the said notification, for the entry in column (2) against "Pradesh" the following entry shall be substituted, namely:—

Assistant Director, Education Department, Himachal Pradesh."

[No. F. 17(5)/63-1.]

A. DAS GUPTA,
Additional Legal Adviser.

(विधि कार्य विभाग)

नई दिल्ली, 24 अक्टूबर, 1970

सां. कां. निं. 1901.—संविधान के अनुच्छेद 309 के खण्ड (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राष्ट्रपति एतद्द्वारा "राष्ट्रीय उद्योग आन्दोलन कमीशन" के अधीन सभी कार्यों के सम्बन्ध में भारत सरकार के विधि मंत्रालय सां. कां. निं. 1762, ति. 23 नवम्बर, 1969 की अधिसूचना में निम्नलिखित संशोधन करते हैं, अर्थात्:—

जहाँ अधिसूचना की अनुसूची में "हिमाचल प्रदेश" के सामने नियम (2) वाली प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि रखी जाए, अर्थात्:—
"सहायक निर्देशक, शिक्षा विभाग, हिमाचल प्रदेश"

[सं. फा. 17(5)/63-न्या.]

ए. दास गुप्ता

अवर विधि सलाहकार।

3

Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Period of probation, if any	Method of recruitment whether by direct recruitment or by promotion or by deputation/transfer and percentage of the vacancies to be filled by various methods.	In case of recruitment by promotion/deputation/transfer, grades from which promotion/deputation/transfer to be made.	If a Departmental Promotion Committee exists what is its composition	Circumstances in which Union Public Service Commission is to be consulted in making recruitment.
8	9	10	11	12	13
Not applicable	Two years	By direct recruitment.	Not applicable	Departmental Promotion Committee consisting of:— (For considering confirmation) (i) Joint Secretary and Legal Adviser Incharge of General Administration in the Department of Legal Affairs—Chairman. (ii) Another Joint Secretary and Legal Adviser in the Department of Legal Affairs to be nominated by the Secretary in that Department—Member. (iii) Deputy Secretary (Establishment), Department of Legal Affairs—Member.	Union Public Service Commission shall be consulted while making direct recruitment.

[No. A. 11019/1/77-Adm. I (LA)]

नई दिल्ली, 4 दिसम्बर, 1978

सांका-निं 2.—राष्ट्रपति, संविधान के अनुच्छेद 309 के परलुके द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय विधि सेवा नियम, 1957 में और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात्—

1. (1) इन नियमों का नाम केन्द्रीय विधि सेवा (द्वितीय संशोधन) नियम, 1978 है।

(2) ये राज्यपाल में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. केन्द्रीय विधि सेवा नियम, 1957 के नियम 7 के उपनियम (1) के खण्ड (ग) और (घ) के स्थान पर, निम्नलिखित खण्ड रखे जाएँगे, अर्थात्—

“(ग) खंड 3 में कर्तव्य पद पर नियुक्ति का पात्र तब तक नहीं होगा जब तक कि वह कम से कम दस वर्ष की अवधि तक किसी राज्य न्यायिक सेवा का सदस्य न रहा हो या जिसने किसी राज्य के विधि विभाग में कम से कम दस वर्ष की अवधि तक कोई वरिष्ठ पद धारण न किया हो या केन्द्रीय सरकार का ऐसा सेवक न हो जिसे कम से कम दस वर्ष का विधिक कार्य का अनुभव न हो या जिसके पास विधि में मास्टर की उपाधि और विधि में कम से कम सात वर्ष के अध्यापन या अनुसंधान कार्य का अनुभव न हो या जो 35 वर्ष से अनुवृत्त और 45 वर्ष से अनधिक आयु का अहित विधि व्यवसायी न हो; —

(घ) खंड 4 में कर्तव्य पद पर नियुक्ति का पात्र तब तक नहीं होगा जब तक वह कम से कम सात वर्ष की अवधि तक किसी

राज्य न्यायिक सेवा का सदस्य न रहा हो या जिसने किसी राज्य के विधि विभाग में कम से कम सात वर्ष की अवधि तक कोई वरिष्ठ पद धारण न किया हो या केन्द्रीय सरकार का ऐसा सेवक न हो जिसे कम से कम सात वर्ष का विधिक कार्य का अनुभव न हो या जिसके पास विधि में मास्टर की उपाधि और विधि में कम से कम सात वर्ष के अध्यापन या अनुसंधान कार्य का अनुभव न हो या जो 30 वर्ष से अनुवृत्त और 45 वर्ष से अनधिक आयु का अहित विधि व्यवसायी न हो।”

जी० सी० गारदा, उप सचिव

New Delhi, the 4th December, 1978

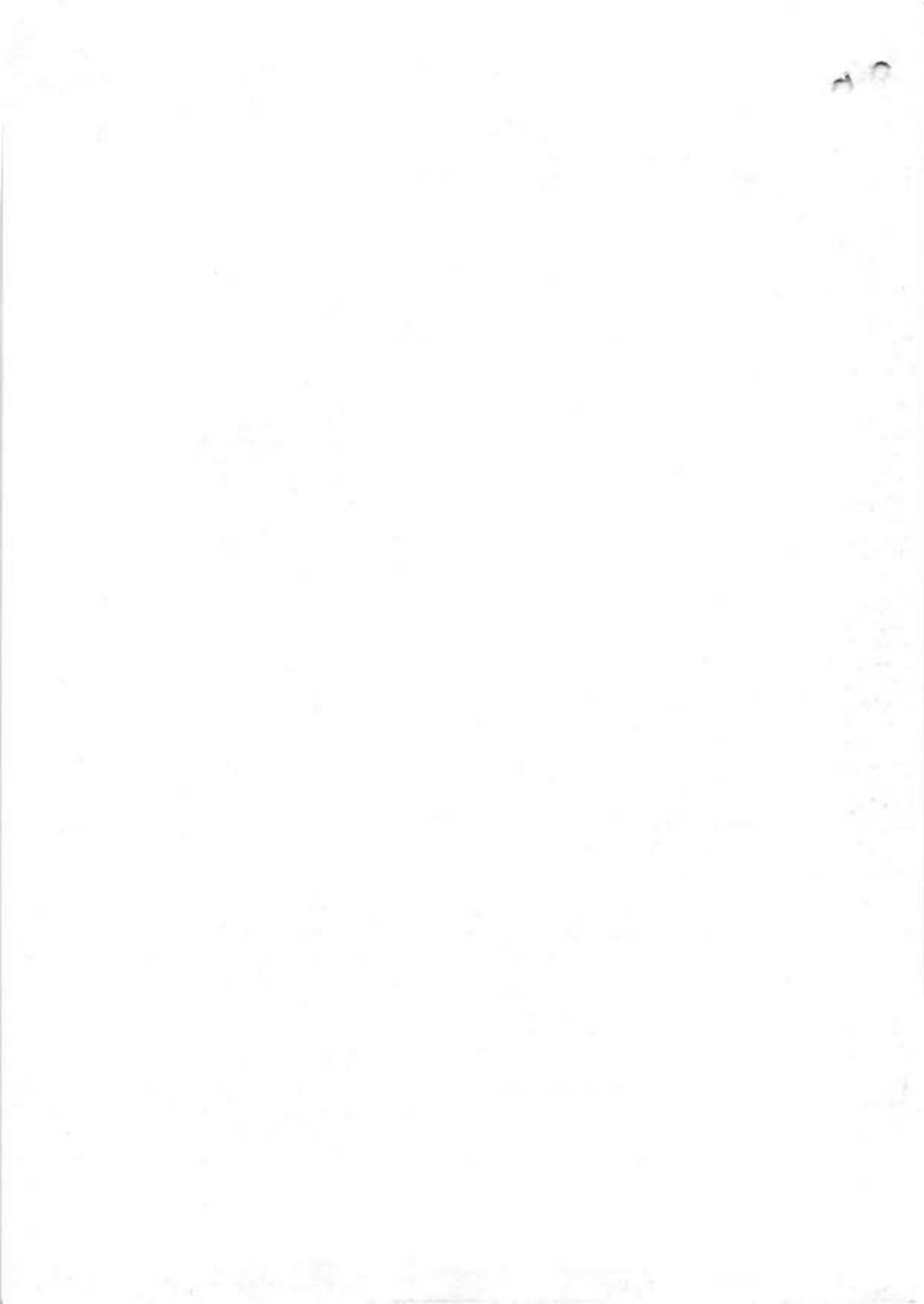
G.S.R. 2.—In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, the President hereby makes the following rules further to amend the Central Legal Service Rules, 1957, namely:—

1. (1) These rules may be called the Central Legal Service (Second Amendment) Rules, 1978.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. For clauses (c) and (d) of sub-rule (1) of rule 7 of the Central Legal Service Rules, 1957, the following clauses shall be substituted, namely:—

“(c) to a duty post in Grade III, unless he has been a member of a State Judicial Service for a period of not less than ten years or has held a superior post in the legal department of a State for a period of not less than ten years or is a Central Government servant who has had experience in legal affairs for not less than ten years or possesses a Master's



Degree in law and has had teaching or research experience in law for not less than eight years or is a qualified legal practitioner of not less than 15 years and not more than 45 years of age.

- (d) to a duty post in Grade IV, unless he has been a member of a State Judicial Service for a period of not less than seven years or has held a superior post in the legal department of a State for a period

of not less than seven years or is a Central Government servant who has had experience in legal affairs for not less than seven years or possesses Master's Degree in law and has had teaching or research experience in law for not less than five years or is a qualified legal practitioner of not less than 30 years and not more than 45 years of age."

G. C. SHARDA, Dy. Secy

गृह मंत्रालय

नई दिल्ली, 2 दिसम्बर, 1978

सा. का. क्रि. 3.—राष्ट्रपति, संविधान के अनुच्छेद 309 के परामर्श द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और गृह मंत्रालय (सुरक्षा स्टाफ) भर्ती नियम, 1969 का अधिक्रमण करते हुए, गृह मंत्रालय, संविधान सुरक्षा संयोजन में रुप (बी) और रुप (डी) के कुछ पदों की भर्ती की प्रणाली को नियमित करने के लिए इस के द्वारा निम्नलिखित नियम बनाते हैं धर्मातः—

- संक्षिप्त नाम एवं प्रारम्भ.—(1) ये नियम गृह मंत्रालय (संविधान सुरक्षा संयोजन) (रुप सी और रुप डी पद) भर्ती नियम 1978 कहलायेंगे।
(2) ये नियम शासकीय राजपत्र में प्रकाशन की तारीख की प्रवृत्त होंगे।
- लागू होना.—ये नियम संलग्न अनुसूची के कालम 1 में निर्दिष्ट पदों के लिए लागू होंगे।
- पदों की संख्या, वर्गीकरण और वेतनमान.—उक्त पदों की संख्या उनके वर्गीकरण और वेतनमान संलग्न अनुसूची के कालम दो से चार में विष्टानुसार होंगे।
- भर्ती की पद्धति, श्राव्य-सीमा और अर्हताएँ आदि.—उक्त पदों के लिए भर्ती की पद्धति, श्राव्य सीमा अर्हताएँ तथा उनसे संबंधित अन्य बातें अनुसूची के कालम 5 से 13 तक में विनिश्चितानुसार होंगी।
- निरर्हताएँ.—यह व्यक्ति
(क) जिसने ऐसे व्यक्ति से विवाह किया जिसका पति/जिसकी पत्नी जीवित है, या,
(ख) जिसने अपने पति/अपनी पत्नी के जीवित होते हुए किसी अन्य व्यक्ति से विवाह किया है,
उक्त पदों पर नियुक्ति का पात्र नहीं होगा।

परन्तु यदि इस संबन्ध में केन्द्रीय सरकार का समाधान हो जाए कि ऐसा विवाह ऐसे व्यक्ति और विवाह के अन्य पक्षकार को लागू वैधानिक क. के अधीन अनुज्ञेय है और ऐसा करने के लिए अन्य आधार भी मौजूद है कि वह किसी व्यक्ति को इस नियम से छूट दे सकेगी।

6. छूट देने की शक्ति.—जहाँ केन्द्रीय सरकार का यह मत हो कि ऐसा करना आवश्यक या समीचीन है, वहाँ वह उसके कारण निम्नलिखित करके किसी वर्ग या श्रेणी के व्यक्तियों को इन नियमों के किसी उपबन्ध से छूट दे सकती है।

7. अपवाद.—केन्द्रीय सरकार द्वारा समय-समय पर जारी किए गए आदेशों के अनुसार अनुसूचित जातियों/अनुसूचित जातियों और अन्य पिछड़ों के व्यक्तियों के सम्बन्ध में दिए जाने वाले आदेशों और अन्य प्रेषित रिवाजों पर इन नियमों में विहित किसी व्यवस्था का कोई प्रभाव नहीं पड़ेगा।

अनुसूची का प्रवृत्त

भारीक दक्षता परीक्षा का स्कोर

भारीक दक्षता परीक्षा के लिए कुल अंक 50 हैं। प्रत्येक पद के लिए निर्धारित अंक और न्यूनतम मानदण्ड इस प्रकार हैं:—

- (1) लॉग जम्प (कुल अंक 10)

कम से कम 3.3 मीटर, कम से कम 3 अंक जो कि 10 अंकों तक बढ़ाए जा सकते हैं। प्रत्येक अनुशर्ती 15 से.मी. के लिए एक अंक। कुल तीन अवसर।

- (2) हाई जम्प (कुल 10 अंक)

कम से कम 1.2 मीटर, जिसके लिए 5 अंक हैं उसके बाद प्रत्येक 5 से.मी. के लिए एक अंक, जोकि 10 अंकों तक बढ़े जाएँगे। प्रत्येक स्तर पर अधिक से अधिक दो अवसर।

- (3) 100 मीटर की तेज दौड़ (कुल अंक 10)

या उन्मीलवार 100 मीटर की तेज दौड़ 14 सेकंड में पूरी करेगा उसे 4 अंक दिए जा प्रत्येक आधा सेकंड कम समय लेने के लिए उसे 1 अंक अतिरिक्त अधिक से 10 अंक दिए जा सकते हैं।

3. उक्त नियमों के नियम 7 के उपनियम (1) में, खण्ड (घ) के अंत में निम्नलिखित जोड़ा जाएगा, अर्थात्:—

“या जो अधिक से अधिक 48 वर्ष की आयु का अधिक विधि व्यवसायी है”।

[सं. ए० 12028/6/78-प्रजा० 1 (वि०का०)]

जी० सी० शारदा, उप सचिव

MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS

(Department of Legal Affairs)

New Delhi, the 18th December, 1978

G.S.R. 72.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Central Legal Service Rules, 1957, namely:—

1. (1) These rules may be called the Central Legal Service (Third Amendment) Rules, 1978.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 2 of the Central Legal Service Rules, 1967 (hereinafter referred to as the said rules), for clause (e), the following clause shall be substituted namely:—

“(e) ‘Qualified legal practitioner’ means —

(i) in relation to appointment to a duty post in Grade II by direct recruitment, an advocate or a pleader who has practised as such for at least thirteen years, or an attorney of the High Court of Bombay or Calcutta who has practised as such for at least eleven years or has practised as such attorney and an advocate for a total period of at least eleven years;

(ii) in relation to appointment to a duty post in Grade III by direct recruitment, an advocate or a pleader who has practised as such for at least ten years, or an attorney of the High Court of Bombay or Calcutta who has practised as such for at least eight years or has practised as such attorney and an advocate for a total period of at least eight years;

(iii) in relation to appointment to a duty post in Grade III by direct recruitment, an advocate or a pleader who has practised as such for at least seven years, or an attorney of the High Court of Bombay or Calcutta who has practised as such for at least five years or has practised as such attorney and for a total period of at least five years;”.

3. In sub-rule (1) of the rule 7 of the said rules, in clause (b), the following shall be added at the end, namely:—

“or is a qualified legal practitioner of not more than 48 years of age”.

[A. 12028/6/78-Adm. I(LA)]

G. C. SHARDA, Deputy Secy.

गृह मंत्रालय

(कार्मिक और प्रशासनिक सुधार विभाग)

नई दिल्ली, 4 जनवरी, 1979

सा० का० नि० 73.—केन्द्रीय सरकार, अधिल भारतीय सेवा अधिनियम, 1951 की धारा 3 की उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, सम्बद्ध राज्यों की सरकारों से परामर्श करने के पश्चात्, अधिल भारतीय सेवा (अनुशासन और अपील) नियम, 1969 में और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात्:—

1. (1) इन नियमों का संक्षिप्त नाम अधिल भारतीय सेवा (अनुशासन और अपील) संशोधन नियम, 1979 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. अधिल भारतीय सेवा (अनुशासन और अपील) नियम, 1969 में, नियम 5 के उपनियम (4) में, नियम 5क के उपनियम (2) के खण्ड (1) में, और नियम 5ख के उपनियम (5) में, “ऐसी कार्यावधि के भीतर शर्तों के स्थान पर, ऐसी कार्यावधि के भीतर (जो सेवा में के सदस्य द्वारा पूर्वोक्त श्रुतता की तारीख की तारीख से, मातृ दिने के अधिक की नहीं होगी)” शब्द और कोष्ठक रखे जाएंगे।

[सं० 11018/13/78-आ०सा०से० (HI)]

के० एन० नेगी, घरर सचिव

MINISTRY OF HOME AFFAIRS

(Department of Personnel and Administrative Reforms)

New Delhi, the 4th January, 1979

G.S.R. 73.—In exercise of the powers conferred by sub-section (1) of section 3 of the All India Services Act, 1951 (61 of 1951), the Central Government, after consultation with the Governments of the States concerned, hereby makes the following rules further to amend the All India Services (Discipline and Appeal) Rules, 1969, namely:—

1. (1) These rules may be called the All India Services (Discipline and Appeal) Amendment Rules, 1979.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the All India Services (Discipline and Appeal) Rules, 1969, in sub-rule (4) of rule 5, in clause (1) of sub-rule (2) of rule 5A and in sub-rule (5) of rule 5B, for the words “within such period”, the words “and brackets” “within such period (not exceeding sixty days from the date on which the notice aforesaid is served on the member of the service)” shall be substituted.

[No. 11018/13/78-AIS(III)]

K. L. NEGI, Under Secy.

नई दिल्ली, 4 जनवरी, 1979

सा० का० नि० 74.—राष्ट्रपति, संविधान के अनुच्छेद 318 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, संघ लोक सेवा आयोग (सदस्य) विनियम, 1969 में और संशोधन करने के लिए निम्नलिखित विनियम बनाते हैं, अर्थात्:—

1. (1) इन विनियमों का नाम संघ लोक सेवा आयोग (सदस्य) संशोधन विनियम, 1979 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

2. संघ लोक सेवा आयोग (सदस्य) विनियम, 1969 (जिसे इसमें इसके पश्चात् उक्त विनियम कहा गया है) के विनियम 7क के स्थान पर निम्नलिखित विनियम रखा जाएगा, अर्थात्:—

“7क. कतिपय दशावधियों में उपयोग व की गई उपाधित छुट्टी के बदले में नकद संदाय,—

(1) सदस्य की उस समय जब वह पद पर न रह जाए उसके खाते में जमा उपाधित छुट्टी की अवधि छुट्टी-वेतन के समतुल्य का नकद संदाय किया जाएगा,

(2) उपविनियम (1) के अधीन छुट्टी-वेतन समतुल्य का नकद संदाय, उपाधित छुट्टी के अधिकतम एक ही अस्सी दिन तक, सीमित रहे,

(3) इस प्रकार अनुज्ञेय छुट्टी-वेतन के समतुल्य तककी सदस्य को, उसके पद पर न रह जाने के समय देय हो जाएगी और एक बारगी व्यवस्थापन के रूप में एकमुश्त संदाय की जाएगी,

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भारत का राजपत्र The Gazette of India

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं० 19]
No. 19]

नई दिल्ली, शनिवार, 12 मई, 1979/वैशाख 22, 1901
NEW DELHI, SATURDAY, MAY 12, 1979/VAISAKHA 22, 1901

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके
Separate paging is given to this Part in order that it may be filed as a separate compilation

भाग II—खण्ड 3—उप-खण्ड (i) PART II—Section 3—Sub-section (i)

(रक्षा मंत्रालय को छोड़कर) भारत सरकार से मंत्रालयों और (संघ राज्य क्षेत्र प्रशासनों को छोड़कर)
केंद्रीय प्राधिकारियों द्वारा विधि के अन्तर्गत बनाए और जारी किए गए साधारण नियम
जिनमें साधारण प्रकार के आदेश, उपनियम आदि सम्मिलित हैं

General Statutory Rules (including orders, bye-laws etc., of a general character) issued by the
Ministries of the Government of India (other than the Ministry of Defence) and by the Central
Authorities (other than the Administrations of Union Territories)

विधि, न्याय और कम्पनी कार्य मंत्रालय
(विधि कार्य विभाग)

MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS
(Department of Legal Affairs)

नई दिल्ली, 17 अप्रैल, 1979

New Delhi, the 17th April, 1979

सं० ख० वि० 658.—राष्ट्रपति, भारत के संविधान के अनुच्छेद 309
के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए केन्द्रीय विधि सेवा
नियम, 1957 में और संशोधन करने के निम्नलिखित नियम बनाते
हैं, यथातः—

G.S.R. 658.—In exercise of the powers conferred by the
proviso to article 309 of the Constitution of India, the Presi-
dent hereby makes the following rules further to amend the
Central Legal Service Rules, 1957, namely :—

- (1) इन नियमों का नाम केन्द्रीय विधि सेवा (चतुर्थ संशोधन)
नियम, 1979 है।
- (2) ये राजपत्र में प्रकाशित की तारीख की प्रवृत्त होंगे।
- केन्द्रीय विधि सेवा नियम, 1957 में, नियम 12 के पश्चात्
निम्नलिखित नियम संतःस्थापित किया जाएगा यथातः—

- (1) These rules may be called the Central Legal Service
(Fourth Amendment) Rules, 1979.
- (2) They shall come into force on the date of their
publication in the Official Gazette.
- In the Central Legal Service Rules, 1957, after rule 12,
the following rule shall be inserted, namely :—

“12A.—प्रतिवर्षिता पेन्शन के लिए सेवा काल में जोड़े गए
वर्षों का फायदा—

“12A. Benefit of added years of service for superannuation
pension—

प्रतिवर्षिता पेन्शन के प्रयोजन के लिए प्रहंक सेवा काल में
जोड़े गए वर्षों का फायदा सेवा के उन सदस्यों को अनुज्ञेय होगा जो
समय-समय पर उन्हें लागू केन्द्रीय विधि सेवा (पेन्शन) नियम,
1972 के नियम 30 के अनुसार धूले बाजार से सीधी भर्ती द्वारा
नियुक्त किये जाते हैं।”

The benefit of addition to qualifying service for the
purpose of superannuation pension shall be admis-
sible to the members of the Service, who are
appointed to the Service by direct recruitment
from open market in terms of rule 30 of the
Central Civil Services (Pension) Rules, 1972, as
applicable to them from time to time.”

[ए० 12028/3/76-प्रशा० 1(वि० का०)]

[A. 12028/3/76-Adm.I(LA)]

AD

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे ।

2. केन्द्रीय विधि सेवा नियम, 1957 के नियम 1 के उप-नियम (1), नियम 2 के खण्ड (छ), नियम 3 के उप-नियम (1) और प्रथम अनुसूची के शीर्षक में 'केन्द्रीय विधि सेवा' शब्दों के स्थान पर 'भारतीय विधि सेवा' शब्द रखे जाएंगे ।

[फा. सं. ए-12018/4/81-प्रश्ना. 1 (विधायी कार्य)]

बी. एस. सेखों, संयुक्त सचिव
और विधि सलाहकार

मूल नियम अधिसूचना सं. का. नि. आ. 3084-ए (सी एल एस आर),
तारीख 25-9-1957 द्वारा प्रकाशित किए गए ।

तत्पश्चात् इनका निम्नलिखित द्वारा संशोधन किया गया, अर्थात् :—

1. (1) अधिसूचना सं. सा. का. नि. 1608, तारीख 28-9-1963 ।
- (2) अधिसूचना सं. सा. का. नि. 1416, तारीख 27-7-1968 ।
- (3) अधिसूचना सं. सा. का. नि. 1423, तारीख 27-7-1963 ।
- (4) अधिसूचना सं. सा. का. नि. 1050, तारीख 3-5-1969 ।
- (5) अधिसूचना सं. सा. का. नि. 1981, तारीख 23-8-1969 ।
- (6) अधिसूचना सं. सा. का. नि. 2, तारीख 6-1-1979 ।
- (7) अधिसूचना सं. सा. का. नि. 72, तारीख 20-1-1979 ।
- (8) अधिसूचना सं. सा. का. नि. 658, तारीख 17-4-1979 ।

MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS

(Department of Legal Affairs)

NOTIFICATION

New Delhi, the 29th March, 1982

G.S.R. 270(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, the President hereby makes the following rules further to amend the Central Legal Service Rules, 1957, namely :—

1. (1) These Rules may be called the Central Legal Service (Amendment) Rules, 1982.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Central Legal Service Rules, 1957 in sub-rule (1) of Rule 1, clause (g) of rule 2, sub-rule (1) of rule 3, and the heading to the First Schedule,

—Sec. 3(i)

[भाग II—खण्ड 3(i)]

भारत का संविधान : अनुसूची

362/1

for the words "Central Legal Service", the words "Indian Legal Service" shall be substituted.

[File No. A-12018/4/81-Admn. II(LA)]
B. S. SEKHON, Jt. Secy. & Legal Adviser

Principal rules published vide notification No. S.R.O. 3084-A, (CLSR) dated 25-9-1957.

Subsequently amended by :—

- i) Notification No. G.S.R. 1608, dated 28-9-63;
- (ii) Notification No. G.S.R. 1416, dated 27-7-68 ;
- (iii) Notification No. G.S.R. 1423, dated 27-7-68 ;
- (iv) Notification No. G.S.R. 1050, dated 3-5-69 ;
- (v) Notification No. G.S.R. 1981, dated 23-8-69 ;
- (vi) Notification No. G.S.R. 2, dated 6-1-79 ;
- (vii) Notification No. G.S.R. 72, dated 20-1-79 ;
- (viii) Notification No. G.S.R. 658, dated 17-4-79.

नियम (3),
अनुसूची के
अधिनियम

(यही कार्य)

युक्त सचिव
सहायक

एस आर),

ति :-

963

1968

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RS

proviso to
the follow-
ing :-

amendment)

tion in the

of Rule 1,
Schedule,

खंड (1)
अ होने वाले वित्तीय
वर्ष में प्रभावि किया

PRINTED BY THE (1) में विनिर्दिष्ट
AND PUBLISHED के सहायक अनुदान के रूप में
(2) से (6) में प्रत्येक के सामने
स्तम्भों में उल्लिखित सदस्यों के प्रशास
संबंधित मानकों के उन्मुख के लिए का
और पूंजीगत प्रकृति के व्यय के :
S, RING ROAD, NEW DELHI-110064
PUBLICATIONS, DELHI-110054, 1982

1	2	3	4	5	6	7	8	9	10
II	10	6	अपर विधि सलाहकार	8	6*	अपर विधायी परामर्शी	2	1500-125/2-2750	
III	18	3	उप विधि सलाहकार	13	--	उप विधायी परामर्शी	3	1500-60-1800-10	2000 रु०
IV	18	3	महायुक्त विधि सलाहकार प्रतिनिधित्व आरक्षित छुट्टी आरक्षित	14	3	महायुक्त विधायी परामर्शी	4	1200-50-1600-10	

टिप्पण :- (1) "1931 के पूर्व के प्रवेशकर्ता" का नहीं अर्थ है जो केन्द्रीय विधि सेवा (पुनरीक्षित वेतन) विधम, 1960 में है।

टिप्पण (2) संयुक्त सचिव और विधि सलाहकार या संयुक्त सचिव और विधायी परामर्शी के पद धारण करने वाले अधिकारियों की 2500-125/2-2750 रु० वेतनमान में वेतन सुधारों की संकरी उस वेतनमान में अधिकारियों की वेतनवृद्धियों के विनिश्चयन की बाधा सरकार के समग्र-समय पर प्रयुक्त साधारण आदेशों के अधीन होगी।

*परमाणु ऊर्जा विभाग, मुम्बई के लिए एक पद, जो 1-8-1980 से सलाहकार 5 वर्ष के लिए है।

**3 पद (एक स्थायी और दो अस्थायी) प्राप्तगित रखे गए हैं।"

[का० सं० ए० 12018/1/83-प्रका० I (वि० व०)]

एन० के० सेठ, जय सचिव

मूल नियम अधिसूचना सं० का० वि० जा० 3/84-ए (के० वि० से० वि०) तारीख 25-9-1957 द्वारा प्रकाशित किए गए। उपर्युक्त से निम्नलिखित द्वारा संशोधित किए गए :-

- (1) अधिसूचना सं० सा० का० वि० 1508, तारीख 28-9-1963
- (2) अधिसूचना सं० सा० का० वि० 1416, तारीख 2-5-1968
- (3) अधिसूचना सं० सा० का० वि० 1423, तारीख 27-5-1968
- (4) अधिसूचना सं० सा० का० वि० 1050, तारीख 3-5-1969
- (5) अधिसूचना सं० सा० का० वि० 1981, तारीख 23-8-1969
- (6) अधिसूचना सं० सा० का० वि० 2, तारीख 6-1-1979
- (7) अधिसूचना सं० सा० का० वि० 72, तारीख 20-1-1979
- (8) अधिसूचना सं० सा० का० वि० 658, तारीख 17-4-1979
- (9) अधिसूचना सं० सा० का० वि० 270(अ), तारीख 29-3-1982

MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS

(Department of Legal Affairs)

New Delhi, the 7th June 1983

G. S. R. 668.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, read with rule 14 of the Indian Legal Service Rules, 1957, the Central Government hereby makes the following amendments to the Indian Legal Service Rules, 1957, namely :-

In the said rules, for the First Schedule, the following shall be substituted, namely :-

FIRST SCHEDULE

[Sec rules 2(c), 3(2) 12 and 14]

Total Strength : 69

COMPOSITION

Grade	Strength of Grade		Department of Legal Affairs		Legislative Department		Pay or time Scale of pay		
	Permanent	Temp.	Designation of posts	Pmt.	Temp.	Designation	Pmt.	Temp.	
1	2	3	4	5	6	7	8	9	10
I	10	4	Joint Secretary & Legal Adviser	7	2	Joint Secretary & Legislative Counsel.	3*	2**	Rs. 2500-125/2-2750 and in case of pre- 1931 entrants, who have opted to remain in pre- 1931 scales of pay Rs. 3000

Grade	Strength of Grade		Deptt. of Legal Affairs			Legislative Deptt.			Pay or time-scale of pay
	Permanent	Temp.	Designation of posts	Pmt.	Temp.	Designation	Pmt.	Temp.	
2250 Rs.	10	6	Additional Legal Adviser	8	6*	Additional Legislative Counsel	2	—	Rs. 2000-125/2-2250.
1600 Rs.	18	—	Deputy Legal Adviser	13	—	Deputy Legislative Counsel	5	—	Rs. 1500-60-1800-100-2000.
2750 Rs.	18	3	Assistant Legal Adviser	14	3	Assistant Legislative Counsel	4	—	Rs. 1200-50-1600.
2750 Rs.			Deputation Reserve Leave Reserve	3					
				1					

Note : (1) "Pre-1931 entrants" has the meaning assigned to it in the Central Civil Service (Revised Pay) Rules, 1970.

Note : (2) The grant of increments in the scale of pay of Rs. 2500-125/2-2750 to officers holding posts of Joint Secretary and Legal Adviser or Joint Secretary and Legislative Counsel shall be subject to the general order of Government in force from time to time regarding the regulation of increments to officers in that scale of pay.

*One post for Department of Atomic Energy, Bombay, continued for 5 years w.e.f. 1-8-1980.

**3 posts (one permanent and 2 temporary) held in abeyance.

[File No. A. 12018/1/83-Adm.I (LA)]

N. K. SETH, Dy. Secy

Principal rules published vide Notification No. SRO : 3084-A, (CLSR), dated 25-9-1957.

Subsequently amended by :—

- (i) Notification No. GSR 1608, dated 28-9-1963
- (ii) Notification No. GSR 1416, dated 27-7-1968
- (iii) Notification No. GSR 1423, dated 27-7-1968
- (iv) Notification No. GSR 1050, dated 3-5-1969
- (v) Notification No. GSR 1981, dated 23-8-1969
- (vi) Notification No. GSR 2, dated 6-1-1979
- (vii) Notification No. GSR 72, dated 20-1-1979
- (viii) Notification No. GSR 658, dated 17-4-1979
- (ix) Notification No. GSR 270(E), dated 29-3-1982.

नई दिल्ली, 9 अगस्त, 1983

शा.सं. नि.सं. 669--राजपत्र, संविधान के अनुच्छेद 309 के पष्ठहक हाथ प्रदत्त सचिवों का प्रयोग करते हुए, विधि, न्याय और कर्मों के मंत्रालय (विधि कार्य विभाग) के विधिक सहायता स्कीम कार्यान्वयन समिति में सामाजिक विज्ञान अनुसंधान सहायक के पद पर भर्ती की पद्धति का निर्धारण करने के लिए निर्णयित निम्न बनते हैं, अर्थात् --

1. संक्षिप्त नाम और प्रारम्भ (1) यह नियमों का संक्षिप्त नाम विधि, न्याय और कर्मों कार्य मंत्रालय (विधि कार्य विभाग) विधिक सहायता स्कीम कार्यान्वयन समिति सामाजिक विज्ञान अनुसंधान सहायक भर्ती नियम, 1983 है।

(2) ये राजपत्र में प्रकाशन की तारीख को प्रवृत्त होंगे।

पद संख्या, वर्गीकरण और वेतनमान--पद की संख्या, उसका वर्गीकरण और उसका वेतनमान यह होंगे जो इन नियमों से उपर्युक्त अनुसूची के सतम्भ 2 में विनिर्दिष्ट हैं।

3. भर्ती की पद्धति, आयु सीमा और अन्य अर्हताएं--इस पद पर भर्ती की पद्धति आयु सीमा अर्हताएं और उपर्युक्त संबंधित अन्य बातें ये होंगी जो अनुसूची के सतम्भ 3 से 14 में विनिर्दिष्ट हैं।

4. निर्युक्तार्थ यह व्यक्ति--

(क) जिसने ऐसे व्यक्ति से जिसका पति या जिसकी पत्नी जोधित है विवाह किया है, या

(ख) जिसने अपने पति या अपनी पत्नी के जोधित होते हुए किसी व्यक्ति से विवाह किया है,

इस पद पर नियुक्ति का पात्र नहीं होगा।

परन्तु यदि केन्द्रीय सरकार का यह समझाया हो जाता है कि ऐसा विवाह ऐसे व्यक्ति और विवाह के अन्य पक्षकार को लागू स्वीकृति के अभाव में है और ऐसा करने के लिए अन्य आधार हैं तो यह किसी व्यक्ति को इस नियम के प्रवर्तन से छूट दे सकती है।

(ग) नियम 8 में, —

(i) उपनियम (1), खंड (iv) में,

"कम से कम तीन वर्ष को" शब्दों के स्थान पर
"कम से कम सात वर्ष को" शब्द रखे जायेंगे ;

(ii) उपनियम (2) के परलोक का लोप किया जाएगा ;

(ग) तृतीय अनुसूची के स्थान पर, निम्नलिखित अनुसूची रखी जाएगी, अर्थात् —

"तृतीय अनुसूची

[नियम 6(3) और 8(i) (iv) देखिए]

विधि और न्याय मंत्रालय में पद

तृतीय (विधि)

पुस्तकालयाध्यक्ष पेश 1"

मूल नियम अधिसूचना सं. का.का.नि. 3054-ए (सी एल एस चार),
तारीख 25-9-1957 के तहत प्रकाशित किए गए थे। उत्तरवात्,
उनमें निम्नलिखित अधिसूचनाओं द्वारा संशोधन किए गए :

- (1) अधिसूचना सं. सा.का.नि. 108, तारीख 28-9-1963
- (2) अधिसूचना सं. सा.का.नि. 1416, तारीख 27-7-1966
- (3) अधिसूचना सं. सा.का.नि. 1423, तारीख 27-7-1968
- (4) अधिसूचना सं. सा.का.नि. 1050 तारीख 3-5-1969
- (5) अधिसूचना सं. सा.का.नि. 1981, तारीख 23-8-1969
- (6) अधिसूचना सं. सा.का.नि. 2, तारीख 6-1-1979
- (7) अधिसूचना सं. सा.का.नि. 72, तारीख 20-1-1979
- (8) अधिसूचना सं. सा.का.नि. 658, तारीख 17-4-1979
- (9) अधिसूचना सं. सा.का.नि. 270(ए), तारीख 2-3-1982
- (10) अधिसूचना सं. सा.का.नि. 668, तारीख 7-6-1983

[[सा.सं. ए-12018/12/85-प्रसा. I(वि.का.)]]

डी.पी. शर्मा, उप सचिव

MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)

New Delhi, the 17th October, 1986

NOTIFICATION

GSR 1161(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Indian Legal Service Rules, 1957, namely :—

1. (1) These rules may be called the Indian Legal Service (Amendment) Rules, 1986.

(2) They shall come into force on the date of their publication in the official Gazette.

2. In the Indian Legal Service Rules, 1957,

(a) in rule 6, for sub-rule (3); the following sub-rule shall be substituted, namely :—

"(3) A duty post in Grade IV shall be filled by promotion of persons holding any post specified in the Third Schedule and by direct recruitment in the ratio of 1 : 1 (namely 50 per cent by promotion and 50 per cent by direct recruitment).";

(b) in rule 7, in sub-rule (1),—

(i) in clause (a), the words "of the Indian Civil Service permanently allotted to judiciary or", shall be omitted ;

(ii) in clause (b), the words and figures "of not more than 48 years of age" shall be omitted ;

(iii) in clause (c), the words and figures "not more than 45 years" shall be omitted ;

(iv) in clause (d), the words and figures "and not more than 45 years" shall be omitted ;

(v) after clause (d), the following Notes shall be inserted, namely :—

"Note 1—The upper age limit for direct recruitment under clauses (a) to (d) of sub-rule (1) shall be as follows:—

Grade I : Preferably below 50 years

Grade II : Preferably below 50 years

Grade III : 50 years.

Grade IV : 40 years.

Note 2—The upper age limit in respect of all posts above posts is relaxable for Government servants upto five years in accordance with the instructions and orders issued by the Central Government.

Note 3—The crucial date for determining the upper age limit shall be the closing date for receipt of applications from candidates in India (other than in the Andaman and Nicobar Islands and Lakshadweep);

(c) in rule, 8—

(i) in sub-rule (1), in clause (iv), for the words "not less than three years", the words "not less than seven years" shall be substituted ;

(ii) in sub-rule (2), the proviso shall be omitted ;

(d) for the Third Schedule, the following Schedule shall be substituted, namely:—

"Third Schedule

[See rules 6(3) and 8(i) (iv)]

Posts in the Ministry of Law and Justice

Superintendent (Legal)

Librarian Grade I."

The principal rules were published vide notification No. SRO : 3084-A, (CLSR), dated 25-9-1957.

Subsequently amended by :—

(i) Notification No. GSR 1608, dated 28-9-1963

(ii) Notification No. GSR 1416, dated the 27th July, 1968.

(iii) Notification No. GSR 1423, dated the 27th July 1968.

(iv) Notification No. GSR 1050, dated the 3rd May 1969.

(v) Notification No. GSR 1981, dated the 21st August 1969.

(vi) Notification No. GSR 2, dated the 6th January 1979.

(vii) Notification No. GSR 72, dated the 20th January 1979.

(viii) Notification No. GSR 658, dated the 11th April 1979.

(ix) Notification No. GSR 270(E), dated the 29th March 1982.

(x) Notification No. GSR 668, dated the 7th June 1983.

[File No. A-12018/12/85-Adm. I(1A)]
D. P. SHARMA, Dy. Secy.

का 30 वर्ष के गुन काम का अधिक विधि प्राप्ताये प
है।

[प.प.-12018/12/85-आ. I (वि. का.)

डी.पी. शर्मा, डी. सेक्री

गुन नियम अधिनियम से. का.वि.आ. 3084-ए (डी गुन एन
आर), तारीख 25-9-1987 द्वारा प्रस्तावित दिने वर्ष के और उक्त द्वा
से निम्नलिखित द्वारा संशोधित किया गया :-

- (1) अधिसूचना सं. सा.का.वि. 1608, तारीख 28-9-63
- (2) अधिसूचना सं. सा.का.वि. 1416, तारीख 27-7-1968
- (3) अधिसूचना सं. सा.का.वि. 1423, तारीख 27-7-1968
- (4) अधिसूचना सं. सा.का.वि. 1050, तारीख 3-5-1969
- (5) अधिसूचना सं. सा.का.वि. 1981, तारीख 23-8-1969
- (6) अधिसूचना सं. सा.का.वि. 2, तारीख 6-1-1979
- (7) अधिसूचना सं. सा.का.वि. 72, तारीख 20-1-1979
- (8) अधिसूचना सं. सा.का.वि. 658, तारीख 17-4-1979
- (9) अधिसूचना सं. सा.का.वि. 270(अ), तारीख 29-3-1982
- (10) अधिसूचना सं. सा.का.वि. 668, तारीख 7-6-1983
- (11) अधिसूचना सं. सा.का.वि. 1161 (अ) तारीख 22-10-1986
- (12) अधिसूचना सं. सा.का.वि. 658 तारीख 29-3-1987

MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)

New Delhi, the 9th November, 1987

G.S.R. 872.—In exercise of the powers conferred by the
proviso to article 309 of the Constitution, the President
hereby makes the following rules further to amend the
Indian Legal Service Rules, 1957, namely:—

1. (1) These rules may be called the Indian Legal Service
(Second Amendment) Rules, 1987.

(2) They shall come into force on the date of their
publication in the Official Gazette.

2. In rule 7 of the Indian Legal Service Rules, 1957, in
sub-rule (1) for clauses (a), (b), (c) and (d), the following
clauses shall be substituted, namely:—

(a) to a duty post in Grade I, unless he holds a Degree
in Law of a recognised University or equivalent
and unless he has been a member of the Indian
Civil Service permanently allotted to the judiciary
or of a State Judicial Service for a period of not
less than sixteen years or has held a superior post
in the legal department of a State for a period of
not less than sixteen years or is a Central Govern-

ment servant who has had experience in legal affairs
for not less than sixteen years;

(b) to a duty post in Grade II, unless he holds a
Degree in Law of a recognised University or
equivalent and unless he has been a member of a
State Judicial Service for a period of not less than
thirteen years or has held a superior post in the
Legal department of a State for a period of not
less than thirteen years or is a Central Government
servant who has had experience in legal affairs
for not less than thirteen years or is a qualified
legal practitioner;

(c) to a duty post in Grade III, unless he holds a
Degree in Law of a recognised University or
equivalent and unless he has been a member of a
State Judicial Service for a period of not less than
ten years or has held a superior post in the legal
department of a State for a period of not less
than ten years or is a Central Government servant
who has had experience in legal Affairs for not
less than ten years or possesses a Master's Degree
in Law and has had teaching or research experience
in Law for not less than eight years or is a quali-
fied legal practitioner of not less than 35 years;

(d) to a duty post in Grade IV, unless he holds a
Degree in Law of a recognised University or
equivalent and unless he has been a member of
a State Judicial Service for a period of not less
than seven years or has held a superior post in the
legal department of a State for a period of not
less than seven years or is a Central Government
servant who has had experience in Legal affairs for
not less than seven years or possesses a Master's
Degree in Law and has had teaching or research
experience in Law for not less than five years or
is a qualified legal practitioner of not less than
30 years."

[No. A. 12018/12/85-Admn. I (LA)]

D. P. SHARMA, Dy. Secy.

The principal rules were published vide notification No.
S.R.O. 3084-A (CLSR), dated 25-9-1957.

Subsequently amended by:—

- (i) Notification No. GSR 1608, dated 28-9-1965.
- (ii) Notification No. GSR 1416, dated 27-7-1968.
- (iii) Notification No. GSR 1423, dated 27-7-1968.
- (iv) Notification No. GSR 1050, dated 3-5-1969.
- (v) Notification No. GSR 1981, dated 23-8-1969.
- (vi) Notification No. GSR 2, dated 6-1-1979.
- (vii) Notification No. GSR 72, dated 20-1-1979.
- (viii) Notification No. GSR 658, dated 17-4-1979.
- (ix) Notification No. GSR 270(B), dated 29-3-1982.
- (x) Notification No. GSR 668, dated 7-6-1983.
- (xi) Notification No. GSR 1161(E), dated 22-10-1986.
- (xii) Notification No. GSR 658, dated 29-8-1987.

योजना मंत्रालय

(सांख्यिकी विभाग)

नई दिल्ली, 30 अक्टूबर, 1987

सा.का.वि. 873 :—संविधान के अनुच्छेद 309 के परलोक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए और केन्द्रीय सेवा (औद्योगिक सांख्यिकी
केन्द्रीय सांख्यिकी संगठन, कलकत्ता, संविधान सचिवालय में श्रेणी-III पद) भर्ती नियमावली, 1959 का अधिवर्धन करते हुए ऐसे अधिवर्धन से पूर्व निम्न
वर्ष के मामलों अपना किए जाने से यह वर्ष मामलों को छोड़कर एक तक टंक (हिन्दी) सहित अवर श्रेणी लिपिक के पद से उक्त संबंध है, राष्ट्रीय
नियंत्रण निम्नलिखित नियम बनाते हैं, जो सांख्यिकी विभाग, योजना मंत्रालय के अधीन केन्द्रीय सांख्यिकीय संगठन (औद्योगिक सांख्यिकी पक्ष) में टंक (हिन्दी)
अवर श्रेणी लिपिक के पद की भर्ती प्रक्रिया का संचालन करते हैं अर्थात् :-

संक्षिप्त शीर्षक तथा प्रारम्भ:— (1) इन नियमों को केन्द्रीय सांख्यिकीय संगठन (औद्योगिक सांख्यिकी पक्ष) कलकत्ता टंक (हिन्दी) सहित
श्रेणी लिपिक भर्ती नियमावली, 1987 कहा जाएगा।

(2) ये नियम भारत के राजपत्र में प्रकाशित होने की तारीख से लागू होंगे।

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(xi) Notification No. GSR 1161(E), dated 22-10-1997

(xii) Notification No. GSR 658, dated 29-3-1987

(xiii) Notification No. GSR 872, dated 28-11-1987

(xiv) Notification No. GSR 653, dated 20-8-1987

MINISTRY OF LAW, JUSTICE AND COMPANY
AFFAIRS

(Department of Legal Affairs)

CORRIGENDUM

New Delhi, the 29th June, 1999

G.S.R. 382.—In the notification of the Government of India in the Ministry of Law, Justice and Company Affairs (Department of Legal Affairs) number GSR 176, dated the 10th August, 1998 published in the Gazette of India, Part II, Section 3, Sub-section (i) dated the 12th September, 1998, at page 700, in left hand side column, in line 23, for the figures "1997" read "1998".

[No. A-12013/1/95-Admn.I(LA)]
A. K. SONIK, Dy. Secy.

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AUGUST 20

PART II

Section 3

- (4) अधिसूचना सं. सा. का. नि. 1050, तारीख 3-5-1969
- (5) अधिसूचना सं. सा. का. नि. 1981, तारीख 23-8-1969
- (6) अधिसूचना सं. सा. का. नि. 2, तारीख 6-1-1979
- (7) अधिसूचना सं. सा. का. नि. 72, तारीख 20-1-1979
- (8) अधिसूचना सं. सा. का. नि. 658, तारीख 17-4-1969
- (9) अधिसूचना सं. सा. का. नि. 270(घ), तारीख 29-3-1981
- (10) अधिसूचना सं. सा. का. नि. 668, तारीख 7-6-1983
- (11) अधिसूचना सं. सा. का. नि. 161 (घ), तारीख 22-10-1986
- (12) अधिसूचना सं. 658, तारीख 29-11-1987
- (13) अधिसूचना सं. 872, तारीख 29-11-1987

MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)

New Delhi, the 13th July, 1988

G.S.R. 633.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Indian Legal Service Rules, 1957, namely:—

1. (1) These rules may be called the Indian Legal Service (Amendment) Rules, 1988.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Third Schedule to the Indian Legal Service Rules, 1957, after the entry "Librarian (Grade 1)", the following entry shall be added, namely:—

"Confidential Superintendent, in the Legislative Department (Only for posts of Grade IV of Indian Legal Service in Legislative Department)".

(No. A-12018/1/88-Adm. I (L.A))

D. P. SHARMA, Dy. Secy.

The Principal rules was published vide Notification No. SRO 3084-A, (C.S.R.), dated 25-9-1957.

Subsequently amended by:—

- (i) Notification No. GSR 1603, dated 28-9-1963.
- (ii) Notification No. GSR 1416, dated 27-7-1968.
- (iii) Notification No. GSR 1423, dated 27-7-1968.
- (iv) Notification No. GSR 1050, dated 3-5-1969.
- (v) Notification No. GSR 1981, dated 23-8-1969.
- (vi) Notification No. GSR 2, dated 6-1-1979.
- (vii) Notification No. GSR 72, dated 20-1-1979.
- (viii) Notification No. GSR 658, dated 17-4-1979.

(a) Notification No. GSR 1050, dated 3-5-1969.

(b) Notification No. GSR 1416, dated 27-7-1968.

(c) Notification No. GSR 1423, dated 27-7-1968.

(d) Notification No. GSR 1050, dated 3-5-1969.

(e) Notification No. GSR 1981, dated 23-8-1969.

माहका मतभय

(माहिकी विभाग)

नई दिल्ली, 13 जुलाई 1988

सा. का. नि. 658—विधान के अनुच्छेद 309 के अन्तर्गत शक्ति प्रयोग करने पर प्रमाणित हुए अध्यापक सेवा समिति के अध्यक्ष, राष्ट्रीय प्रशिक्षण बोर्ड (हिन्दी प्रशिक्षण) की नियमावली, 1984 का संशोधन करने हेतु निम्नलिखित नियम बनाये गये, यथा:—

1. (i) इन नियमों को प्रमाणित प्रमाण, राष्ट्रीय प्रशिक्षण बोर्ड (हिन्दी प्रशिक्षण) की (द्वितीय संशोधन) नियमावली, 1983 का भाग 1

(ii) ये नियम भारत के राष्ट्रपति के उनके प्रकाशन होने की तारीख से लागू होंगे।

2. क्षेत्र संशोधन 2000, राष्ट्रीय प्रशिक्षण बोर्ड (हिन्दी प्रशिक्षण) की नियमावली 1934 की अनुसूची में:—

(क) अनुसूची के अन्तर्गत निम्नलिखित विषयों को जोड़ा जायेगा:—

"टिप्पणी" "अथ सीमा निर्धारण करने की निर्णायक शक्ति भारत के सम्पत्तियों के सम्बन्ध में प्राप्त करने की प्रशिक्षण विधि होगी (अद्वितीय तथा विशेषज्ञता प्राप्त करने के लक्ष्य में रह रहे सम्पत्तियों को छोड़कर)"।

(घ) अनुसूची 7 के अन्तर्गत, "अद्वितीय" शीर्षक के अन्तर्गत प्रशिक्षणों के प्रभाव, निम्नलिखित विषयों पर प्रभाव को जोड़ा जायेगा:—

"टिप्पणी" (1) अनुसूची में, अन्य सुप्रसिद्ध सम्पत्तियों के मामले में, इन शीर्षक के साथ प्रयोग के विवेक पर छूटी जा सकती है।

(2) अनुसूची के अन्तर्गत यह भी अनुसूचित जातियों तथा अनुसूचित जनजातियों के सम्पत्तियों के मामले में इन शीर्षक के साथ प्रयोग के विवेक पर छूटी जा सकती है। यदि प्रमाण के बिना प्रमाण पर, अन्य शीर्षक के साथ प्रयोग का मत हो कि अनुसूचित जातियों तथा अनुसूचित जनजातियों के सम्पत्तियों के लिए प्राप्ति के लक्ष्यों को करने के लिए संबंधित प्रमाण रखने वाले इन सम्पत्तियों के सम्पत्तियों के प्रभाव के साथ प्रमाण होने की सम्भावना नहीं है।

(ग) अनुसूची 12 के अन्तर्गत, निम्नलिखित टिप्पणी शामिल की जायेगी:—

"टिप्पणी" यदि करने के सम्बन्ध में निम्नलिखित विचारों पर प्रमाण की जायेगी:—



MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)

NOTIFICATION

New Delhi, the 21st March, 2003

G.S.R. 228(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution of India, and in order to merge the Cadre of the Law Commission of India with the Indian Legal Service in the Department of Legal Affairs, the President hereby makes the following rules further to amend the Indian Legal Service Rules, 1957, namely:—

1. (1) These rules may be called the Indian Legal Service (Amendment) Rules, 2003.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- (3) In accordance with the provisions contained in Rule 14 of the Indian Legal Service Rules, 1957, the following posts of the Cadre of Law officers in the Law Commission of India in the Ministry of Law and Justice, will stand added to the corresponding grades of the Indian Legal Service in the Department of Legal Affairs for being treated as duty posts, as indicated below:

Sl. No.	Post in the Law Commission (Department of Legal Affairs)	Post in Indian Legal Service (Department of Legal Affairs)	Pay Scale
1.	Joint Secretary and Law Officer (1 post – Pmt.0, Tem.1)	Joint Secretary & Legal Adviser (Grade I) (14 posts – Pmt.14, Tem.0)	Rs.18,400-22,400
2.	Additional Law Officer (2 posts) (2 posts – Pmt.0, Tem.2)	Additional Legal Adviser (Grade II) (15 posts – Pmt.15, Tem.0)	Rs.14,300-18,300
3.	Deputy Law Officer (3 posts) (3 posts – Pmt.0, Tem.3)	Deputy Legal Adviser (Grade III) (19 posts – Pmt.18, Tem.1)	Rs.12,000-16,500
4.	Assistant Law Officer (5 posts) (5 posts – Pmt.5, Tem.0)	Assistant Legal Adviser (Grade IV) (40 posts – Pmt.38, Tem.2)	Rs.10,000-15,200

2. The following rule shall be inserted after Rule 11 of the Indian Legal Service Rules, 1957, namely:—

11A. Consequent upon the merger of the cadre of "Law Officers" of the Law Commission of India with the Indian Legal Service with effect from the date of coming into force of these amendment rules, the seniority shall be determined in accordance with the general instructions issued by the Central Government in that behalf, from time to time.

3. The First Schedule appended to the Indian Legal Service Rules, 1957 shall be substituted by the following revised schedule:—

FIRST SCHEDULE
[See Rules 2(c), 3(2), 12 and 14]
THE INDIAN LEGAL SERVICE
(TOTAL STRENGTH: 134)
COMPOSITION



Grade	Strength of Grade		Department of Legal Affairs			Legislative Department			Scale of Pay (Rs.)
	Perma- nent	Tempo- rary	Designation	Perma- nent	Tempo- rary	Designation	Perma- nent	Tempo- rary	
	2	3	4	5	6	7	8	9	10
I	18	4	Joint Secretary & Legal Adviser	14	1	Joint Secretary & Legislative Counsel	4	3	18400-500-22400/-
II	19	2	Additional Legal Adviser ¹	15	2	Additional Legislative Counsel	4	-	14300-400-18300/-
III	28	4	Deputy Legal Adviser	18	4	Deputy Legislative Counsel	10	-	12000-375-16500/-
IV	57	2	Assistant Legal Adviser	43	2	Assistant Legislative Counsel	14	-	10000-325-15200/-

1. The principle rules were published vide Notification No.SRO:3084-A(CLSR), dated 29.1957.

Subsequently amended by:

- (i) Notification No.GSR 1608, dated 28.9.1963
- (ii) Notification No.GSR 1416, dated 27.7.1968
- (iii) Notification No.GSR 1423, dated 27.7.1968
- (iv) Notification No.GSR 1050, dated 3.5.1969
- (v) Notification No.GSR 1981, dated 23.8.1969
- (vi) Notification No.GSR 2, dated 6.1.1979
- (vii) Notification No.GSR 72, dated 20.1.1979
- (viii) Notification No.GSR 658, dated 12.5.1979
- (ix) Notification No.GSR 270(E), dated 29.3.1982
- (x) Notification No.GSR 668, dated 17.9.1983
- (xi) Notification No.GSR 1161(E), dated 22.10.1986
- (xii) Notification No.GSR 658, dated 29.6.1987
- (xiii) Notification No.GSR 872, dated 28.11.1987
- (xiv) Notification No.GSR 658, dated 20.8.1988
- (xv) Notification No.GSR 176, dated 10.8.1998

[F. No. A-60011/6/2002-Admn. I (LA)]

K. D. SINGH, Addl. Secy.

MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)

NOTIFICATION

New Delhi, the 28th December, 2005



G.S.R. 751(E).— In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and in order to merge the cadres of Advocates of Central Agency Section and Main Secretariat and Branch Secretariats at Kolkata and Mumbai with the Indian Legal Service in the Department of Legal Affairs, Ministry of Law and Justice, the President hereby makes the following rules further to amend the Indian Legal Service Rules 1957, namely:-

1(1) These Rules may be called the Indian Legal Service (Amendment) Rules 2005.

(2) They shall come into force on the date of their publication in the Official Gazette.

(3) In accordance with the provisions contained in Rule 14 of the Indian Legal Service Rules 1957, the following posts of Advocates in different grades in the Central Agency Section and Main Secretariat and Branch Secretariats at Kolkata and Mumbai in the Ministry of Law and Justice, will stand added to the corresponding grades of the Indian Legal Service in the Department of Legal Affairs for being treated as duty posts as indicated below:

Sl. No.	Place of office/Name of post	Corresponding posts in Indian Legal Service (Department of Legal Affairs) in which added	Proposed revised nomenclature
A. Central Agency Section			
(a)	Senior Government Advocate (1 post - Pmt.) (Rs. 18400-22400)	Joint Secretary and Legal Adviser (Grade I) (Rs. 18400-22400)	Joint Secretary and Government Counsel (Grade I) (Rs. 18400-22400)



(b)	Government Advocate (1 post - pmt) (Rs. 16400-20000) Additional Government Advocate (2 posts - pmt) (Rs. 14300-18300)	Additional Legal Adviser (Grade II) (Rs. 14300-18300)	Government Counsel (Grade II) (Rs. 14300-18300)
(c)	Deputy Government Advocate (3 posts - pmt) (Rs. 12000-16500)	Deputy Legal Adviser (Grade III) (Rs. 12000-16500)	Deputy Government Counsel (Grade III) (Rs. 12000-16500)
(d)	Assistant Government Advocate (4 posts - pmt) (Rs. 10000-15200)	Assistant Legal Adviser (Grade IV) (Rs. 10000-15200)	Assistant Government Counsel (Grade IV) (Rs. 10000-15200)

B. Main Secretariat and Branch Secretariats at Kolkata and Mumbai

(e)	Senior Central Government Advocate (2 posts - pmt) (Rs. 18400-22400)	Joint Secretary and Legal Adviser (Grade I) (Rs. 18400-22400)	Joint Secretary & Government Counsel (Grade I) (Rs. 18400-22400)
(f)	Central Government Advocate (6 posts - pmt) (Rs. 14300-18300)	Additional Legal Adviser (Grade II) (Rs. 14300-18300)	Additional Government Counsel (Grade II) (Rs. 14300-18300)

One post of Government Advocate in the Central Agency Section in the scale of Rs. 16400-20000 is temporarily merged with Grade II with the scale of pay as personal to its incumbent till he gets promotion to Grade I since there is no parallel pay scale in the four grades of Indian Legal Service.

2. The following rule shall be inserted after Rule 11A of the Indian Legal Service Rules 1957, namely:-

11B. Consequent upon the merger of the cadres of Advocates of Central Agency Section and Main Secretariat and Branch Secretariats at Kolkata and Mumbai, with the Indian Legal Service with effect from the date of coming into force of these amendment rules, the seniority shall be determined in accordance with the general instructions issued by the Central Government in that behalf from time to time.

As regards the lone post of Government Advocate in the scale of Rs. 16400-20000 in the Central Agency Section, the incumbent of the post shall temporarily stand merged with Grade II of ILS with his scale of pay as personal to him till he gets promotion to Grade I of the Indian Legal Service.

3. The First Schedule appended to the Indian Legal Service (Amendment) Rules 2003 shall be substituted by the following schedule -

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FIRST SCHEDULE
[See Rules 2(c), 3(2), 12 and 14]
THE INDIAN LEGAL SERVICE
(TOTAL STRENGTH: 148)
COMPOSITION

Grade	Strength of Grade		Department of Legal Affairs			Legislative Department			Scale of Pay (Rs.)
	Perma- nent	Tempo- rary	Designation	Perma- nent	Tempo- rary	Designation	Perma- nent	Tempo- rary	
I	22	1	Joint Secretary & Govt. Counsel	17	-	Joint Secretary & Legislative Counsel	5	1	18400-500-22400
II	32	2	Additional Govt. Counsel	28	2	Additional Legislative Counsel	2	-	14300-400-18300**
III	31	1	Deputy Govt. Counsel	21	1	Deputy Legislative Counsel	10	-	12000-375-16500
IV	59	-	Assistant Govt. Counsel	45	-	Assistant Legislative Counsel	14	-	10000-325-15200

****One post in the Department of Legal Affairs is in the scale of 16,400-20,000/-**

4. The principle rules were published vide notification No.SRO:3084-A(CLSR), dated 25.9.1957.

Subsequently amended by:

- (i) Notification No. GSR 1608, dated 28.09.1963 ✓
- (ii) Notification No. GSR 1416, dated 27.07.1968 ✓
- (iii) Notification No. GSR 1423, dated 27.07.1968 ✓
- (iv) Notification No. GSR 1050, dated 03.05.1969 ✓
- (v) Notification No. GSR 1981, dated 23.08.1969 ✓
- (vi) Notification No. GSR 2, dated 06.01.1979 ✓
- (vii) Notification No. GSR 72, dated 20.01.1979 ✓
- (viii) Notification No. GSR 658, dated 12.05.1979 ✓
- (ix) Notification No. GSR 270 (E), dated 29.03.1982 ✓
- (x) Notification No. GSR 668, dated 17.09.1983 ✓
- (xi) Notification No. GSR 1161 (E), dated 22.10.1986 ✓
- (xii) Notification No. GSR 658, dated 29.06.1987 ✓
- (xiii) Notification No. GSR 872, dated 28.11.1987 ✓
- (xiv) Notification No. GSR 658, dated 20.08.1988 ✓

- (xv) Notification No. GSR 176, dated 10.08.1988
- (xvi) Notification No. GSR 228 (E), dated 21.03.2003

MINISTRY OF LAW AND JUSTICE
(Department of Legal Affairs)



NOTIFICATION

New Delhi, the 10th May, 2008

G.S.R. 358(E).— In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Indian Legal Service Rules 1957, to de-merge the service cadre in the Department of Legal Affairs and to create three different cadres within that Service, namely:-

1 (1) These rules may be called the Indian Legal Service (Amendment) Rules, 2008.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Indian Legal Service Rules, 1957 (hereinafter referred to as the principal rules), for rule 6, the following rule shall be substituted, namely:-

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* 6. Filling up duty posts. - (1) A duty post in Grade I or Grade II, barring the duty post of Grade II of the Service cadre of Legal Advisers and Grade II of the Service cadre of Government Advocates, shall be filled by promotion of a member of the Service in the next lower grade failing which by direct recruitment. The duty post of Grade II of the Service cadre of Legal Advisers (Additional Legal Adviser) shall be filled 90% by promotion failing which by deputation and 10% by direct recruitment. The duty post of Grade II of the Service cadre of Government Advocates (Additional Government Advocate) shall be filled 33.33% by promotion failing which by deputation and 66.67% by direct recruitment.

(2) A duty post in Grade III of the Service shall be filled alternatively by direct recruitment and by promotion of a member of the Service in Grade IV.

(3) A duty post in Grade IV of the Service, barring the duty post in Grade IV of the Service cadre of Legal Advisers, Grade IV of the Service cadre of Government Advocates and Grade IV of the Service cadre of Law Officers in the Law Commission of India, shall be filled by promotion of persons holding any post specified in the Third Schedule and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). A duty post in Grade IV of the Service cadre of Legal Advisers shall be filled by promotion of persons holding any post specified in the Third Schedule under the Service cadre of Legal Advisers and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). A duty post in Grade IV of the Service cadre of Government Advocates shall be filled by promotion of persons holding the post specified in the Third Schedule under the ILS cadre of Government Advocates and by direct recruitment in the ratio of 1:1 (namely 50% by promotion and 50% by direct recruitment). The officers holding the post in the Third Schedule under the Service cadre of Government Advocates will be eligible for promotion if they are eligible for enrollment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules. A duty post in Grade IV of the Service cadre of Law Officers in the Law Commission of India shall be filled 20% by promotion of persons holding post specified in the Third Schedule under the Service cadre of Law Officers, 40% by deputation/absorption; and 40% by direct recruitment.

3. For rule 6A of the principal rules, the following rule shall be substituted, namely:-

"6A. Filling of duty posts by deputation/absorption :-

The field of selection for deputation/absorption to the various grades shall be as under:

Additional Legal Adviser (Rs. 14,300-18,300)

Deputation

Officers of the Central Government :

- (a)(i) holding analogous post on regular basis in the parent cadre/department; or
- (ii) with five years' service in the grade rendered after appointment thereto on regular basis in posts in the scale of pay of Rs.12,000-16,500/- or equivalent in the parent cadre/department; and
- (b) possessing the educational qualifications and experience prescribed for direct recruitment under rule 7.

Additional Government Advocate (Rs.14,300-18,300)

Deputation

Officers of the Central Government;

- (a)(i) holding analogous post on regular basis in the parent cadre/department; or
- (ii) with five years' service in the grade rendered after appointment thereto on regular basis in posts in the scale of pay of Rs.12,000-16,500/- or equivalent in the parent cadre/department; and
- (b) possessing the educational qualifications and experience for direct recruitment prescribed under rule 7 and is eligible for enrolment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules.

Grade IV of the Service cadre of Law Officers of the Law Commission of India (Rs.10,000-15,200)

Deputation/absorption

Officers of the Central Government:

- (a)(i) holding analogous post on regular basis in the parent cadre/department; or
- (ii) with five years' service in the grade rendered after appointment thereto on regular basis in posts in the scale of pay of Rs.8,000-13,500/- or equivalent in the parent cadre/department; or
- (iii) with six years' service in the grade rendered after appointment thereto on regular basis in post in the scale of pay of Rs.7,500-12,000 or equivalent in the parent cadre/department; and
- (b) possessing the educational qualifications and experience prescribed for direct recruitment under rule 7.

The period of deputation shall be three years, which may in special circumstances, be extended to five years as the Central Government may think fit".

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4. In sub-rule (1A) of rule 7 of the principal rules, for clause (i), the following clause shall be substituted, namely:-

“(i) to a person (not being a member of a State Judicial Service or a legal practitioner) with experience in legal advice work if such post is in the Legal Adviser Service cadre in the Department of Legal Affairs, research work if such post is in the Law Officer Service cadre in the Department of Legal Affairs and experience of litigation work if such post is in the Government Advocate Service cadre of the Department of Legal Affairs. Further, in making appointment by direct recruitment to any duty post in the Government Advocate Service cadre in the Department of Legal Affairs, the candidate should be eligible for enrollment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules”.

5. In sub-rule (1) of rule 8 of the principal rules, for clause (iv), the following clause shall be substituted, namely:-

“(iv) to a duty post in Grade IV, unless he has held one or more posts specified in the Third Schedule and possesses six years' regular service in posts carrying the pay of Rs.7500-12000; seven years' regular service in posts carrying the pay scale of Rs.7450-11500 and eight years' regular service in posts carrying the pay scale of Rs.6500-10500. Further, for promotion to a duty post in Grade IV in the Government Advocate Service cadre in the Department of Legal Affairs, the candidate should be eligible for enrolment as an advocate in the Supreme Court under the Supreme Court Rules, 1950 as amended from time to time and for registration as an Advocate-on-Record of that court under the said rules”.

6. For rule 11 of the principal rules, the following rule shall be substituted, namely:-

“11. Seniority:- (1) A list of members of the service shall be maintained separately for Legislative Department and each of the three cadres in the Department of Legal Affairs as indicated in the 'First Schedule' to these rules, in the order of their seniority.

(2) The seniority of members of the service in each Department shall be determined in accordance with the general instructions issued by the Central Government in that behalf, from time to time.

Note:-

The single post of Government Advocate in the scale of Rs.16400-20000 in Central Agency Section of the Department of Legal Affairs stands downgraded from the pay scale of Rs.16400-20000 to the pay scale of Rs.14300-18300 with effect from 1st December, 2007”.

7. In the principal rules, for the 'First Schedule' and the 'Third Schedule', the following First and Second Schedule shall respectively be substituted, namely:-

***FIRST SCHEDULE**
(See rules 2(c), 3(2), 12 and 14)
THE INDIAN LEGAL SERVICE
(TOTAL STRENGTH : 146)
COMPOSITION

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Department of Legal Affairs

Grade	Indian Legal Service cadre of Legal Advisers in the Main Secretariat and Branch Secretariats at Mumbai, Kolkatta, Chennai and Bangalore			Indian Legal Service cadre of Law Officers in the Law Commission of India			Indian Legal Service cadre of Government Advocates in the Central Agency Section and the Branch Secretariats at Mumbai and Kolkatta		
	Designation	Permanent	Temporary	Designation	Permanent	Temporary	Designation	Permanent	Temporary
I	Joint Secretary and Legal Adviser	13	Nil	Joint Secretary and Law Officer	Nil	1	Senior Government Advocate	3	Nil
II	Additional Legal Adviser	19	Nil	Additional Law Officer	Nil	2	Additional Government Advocate	8**	1
III	Deputy Legal Adviser	16	Nil	Deputy Law Officer	Nil	3	Deputy Government Advocate	3	Nil
IV	Assistant Legal Adviser	36	Nil	Assistant Law Officer	5	Nil	Assistant Government Advocate	4	Nil

The Central Government has, in exercise of the powers conferred by rule 14 of the principal rules vide its order number 81 dated 27th September, 2007 de-merged the cadre of Government Counsels in the Service in the Department of Legal Affairs and created three different cadres within that department consisting of the following cadres with duty posts as under:-

Legal Advisers Service cadre in the Main and Branch Secretariats:-

Name of the duty post	Grade	Scale of pay
Joint Secretary and Legal Adviser	Grade I	Rs.18,400-22,400/-
Additional Legal Adviser	Grade II	Rs.14,300-18,300/-
Deputy Legal Adviser	Grade III	Rs.12,000-16,500/-
Assistant Legal Adviser	Grade IV	Rs.10,000-15,200/-

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Law Officer Service cadre in the Law Commission of India:-

Name of the duty post	Grade	Scale of pay
Joint Secretary and Law Officer	Grade I	Rs.18,400-22,400/-
Additional Law Officer	Grade II	Rs.14,300-18,300/-
Deputy Law Officer	Grade III	Rs.12,000-16,500/-
Assistant Law Officer	Grade IV	Rs.10,000-15,200/-

Government Advocate Service cadre in the Central Agency Section and Branch Secretariats in Mumbai and Kolkata:-

Name of the duty post	Grade	Scale of pay
Senior Government Advocate	Grade I	Rs.18,400-22,400/-
Additional Government Advocate	Grade II	Rs.14,300-18,300/-
Deputy Government Advocate	Grade III	Rs.12,000-16,500/-
Assistant Government Advocate	Grade IV	Rs.10,000-15,200/-

Legislative Department			
Grade	Designation	Permanent	Temporary
I	Joint Secretary and Legislative Counsel	5	1
II	Additional Legislative Counsel	4	Nil
III	Deputy Legislative Counsel	9	Nil
IV	Assistant Legislative Counsel	13	Nil

Cadre Strength of Indian Legal Service in the Ministry of Law and Justice		
Grade	Permanent posts	Temporary posts
I	21	2
II	31	3
III	28	3
IV	58	Nil

** The single post of Government Advocate in the scale of Rs.16400-20000 in Central Agency Section of the Department of Legal Affairs stands downgraded from the pay scale of Rs.16400-20000 to the pay scale of Rs.14300-18300 with effect from 1st December, 2007

THIRD SCHEDULE

(See rule 6(3) and 8(1) (iv))

POSTS IN THE MINISTRY OF LAW AND JUSTICE**Department of Legal Affairs**

Feeder post to the Legal Adviser cadre of the Service	Feeder post to the Law Officer cadre of the Service	Feeder post to the Government Advocate cadre of the Service
1. Superintendent (Legal) 2. Librarian (Grade I)	Superintendent (Legal) in Law Commission of India	Junior Central Government Advocate

Legislative Department

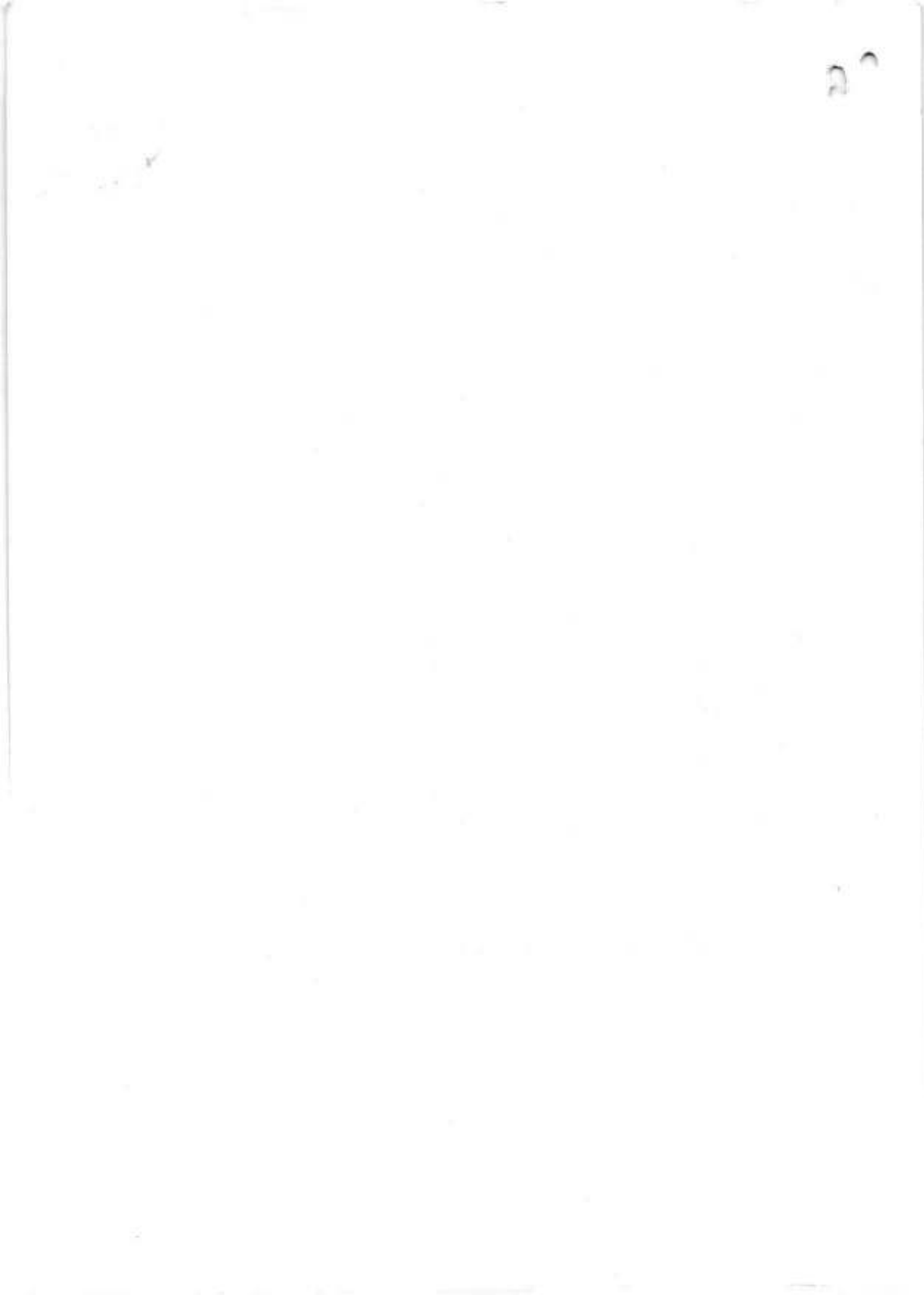
Superintendent (Legal) and Confidential Superintendent in the Legislative Department".

Note : The principal rules were published in the Gazette of India vide number SRO:3084-A (CLSR), dated 25.9.1957 and subsequently amended vide number :

- (i) GSR 1608, dated 28.09.1963;
- (ii) GSR 1416, dated 27.07.1968;
- (iii) GSR 1423, dated 27.07.1968;
- (iv) GSR 1050, dated 03.05.1969;
- (v) GSR 1981, dated 23.08.1969;
- (vi) GSR 1900, dated 21.11.1970;
- (vii) GSR 2, dated 06.01.1979;
- (viii) GSR 72, dated 20.01.1979;
- (ix) GSR 658, dated 12.05.1979;
- (x) GSR 270(E), dated 29.03.1982;
- (xi) GSR 668, dated 17.09.1983;
- (xii) GSR 1161(E), dated 22.10.1986;
- (xiii) GSR 658, dated 29.06.1987;
- (xiv) GSR 872, dated 28.11.1987;
- (xv) GSR 658, dated 20.08.1988;
- (xvi) GSR 176, dated 10.08.1988;
- (xvii) GSR 228(E), dated 21.03.2003; and
- (xviii) GSR 751(E), dated 28.12.2005.

[F. No. A-60011/6/2002-Admn.I (LA)]

P. K. MALHOTRA, Jt. Secy. & Government Counsel (Admn.)



MINISTRY OF LAW AND JUSTICE
(Department of Legal Affairs)
NOTIFICATION

New Delhi, the 28th March, 2011

G.S.R. 275(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Indian Legal Service Rules, 1957, namely :—

1. (1) These rules may be called the Indian Legal Service (Amendment) Rules, 2011.

(2) They shall be deemed to have come into force with effect from the 1st January, 2006.

2. In the Indian Legal Service Rules, 1957,—

- (a) for the letters and figures "Rs. 18,400-22,400", "Rs. 16,400-20,000", "Rs. 14,300-18,300", "Rs. 12,000-16,500", "Rs. 10,000-15,200", "Rs. 8,000-13,500", "Rs. 7,500-12,000", "Rs. 7,450-11,500" and "Rs. 6,500-10,500", wherever they occur, the words, figures and letters "Pay-Band-4 : Rs. 37,400-67,000 plus Grade Pay Rs. 10,000", "Pay-Band-4 : Rs. 37,400-67,000 plus Grade Pay Rs. 8,900", "Pay-Band-4 : Rs. 37,400-67,000 plus Grade Pay Rs. 8,700", "Pay-Band-3 : Rs. 15,600-39,100 plus Grade Pay Rs. 7,600", "Pay-Band-3 : Rs. 15,600-39,100 plus Grade Pay Rs. 6,600", "Pay-Band-3 : Rs. 15,600-39,100 plus Grade Pay Rs. 5,400",



"Pay-Band-2 : Rs. 9,300-34,800 plus Grade Pay Rs. 4,800", "Pay-Band-2 : Rs. 9,300-34,800 plus Grade Pay Rs. 4,600" and "Pay-Band-2 : Rs. 9,300-34,800 plus Grade Pay Rs. 4,200" shall respectively be substituted;

- (b) in the First Schedule, for the words "Scale of Pay", wherever they occur, the following shall be substituted, namely, —

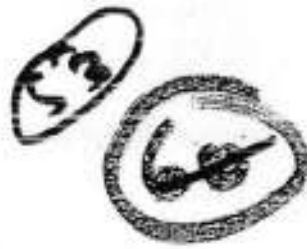
"Pay Band + Grade Pay or Pay Scale".

[F. No. A-60011/60/2010-Admn. I (LA)]

M. K. SHARMA, Jt. Secy. & Legal Adviser

Explanatory Memorandum:—In order to bring uniformity in the Indian Legal Service Rules, 1957, in terms of the new pay structure as per the Central Civil Services (Revised Pay) Rules, 2008 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number G.S.R. 622(E), dated the 29th August, 2008, retrospective effect is required to be given to these rules. It is certified that no person is being adversely affected by giving this retrospective effect to these rules.

Note : The principal rules were published in the Gazette of India, *vide* number S.R.O. 3084 A (CLSR), dated the 25th September, 1957 and subsequently amended *vide* number :

- 
- (i) G.S.R. 1608, dated 28-9-1963;
 - (ii) G.S.R. 1416, dated 27-7-1968;
 - (iii) G.S.R. 1423, dated 27-7-1968;
 - (iv) G.S.R. 1050, dated 3-5-1969;
 - (v) G.S.R. 1981, dated 23-8-1969;
 - (vi) G.S.R. 1900, dated 21-11-1970;
 - (vii) G.S.R. 2, dated 6-1-1979;
 - (viii) G.S.R. 72, dated 20-1-1979;
 - (ix) G.S.R. 658, dated 12-5-1979;
 - (x) G.S.R. 270(E), dated 29-3-1982;
 - (xi) G.S.R. 668, dated 17-9-1983;
 - (xii) G.S.R. 1161(E), dated 22-10-1986;
 - (xiii) G.S.R. 658, dated 29-6-1987;
 - (xiv) G.S.R. 872, dated 28-11-1987;
 - (xv) G.S.R. 176, dated 10-8-1988;
 - (xvi) G.S.R. 658, dated 20-8-1988;
 - (xvii) G.S.R. 228(E), dated 21-3-2003;
 - (xviii) G.S.R. 751(E), dated 28-12-2005; and
 - (xix) G.S.R. 358(E), dated 10-5-2008.

MINISTRY OF LAW AND JUSTICE

(Department of Legal Affairs)

NOTIFICATION

New Delhi, the 27th December, 2011

G.S.R. 904(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules further to amend the Indian Legal Service Rules, 1957, namely :-

1. (1) These rules may be called the Indian Legal Service (Amendment) Rules, 2011.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Indian Legal Service Rules, 1957, -

(a) in rule 8, in sub-rule (1), for clause (iv) and the Note thereunder, the following shall be substituted, namely:-

“(iv) to a duty post in Grade IV, unless he has held one or more posts specified in the Third Schedule; and -

possesses six years' regular service in post of the Superintendent (Legal) (PB - 2 Rs.9300 - 34, 800/- plus Grade Pay of Rs.4800/-) failing which eight years' combined regular service in the posts of Assistant (Legal) (PB - 2 Rs.9300 - 34, 800/- plus Grade Pay of Rs.4600/-) and Superintendent (Legal) (PB - 2 Rs.9300 - 34, 800/- plus Grade Pay of Rs.4800/-) out of which three years' regular service shall be in the post of Superintendent (Legal);

or

possesses seven years' regular service in the posts of Junior Central Government Advocate/Librarian Grade-I (PB - 2 Rs.9300 - 34, 800/- plus Grade Pay of Rs.4600/-):

Provided that for promotion to a duty post in Grade-IV in the Government Advocate Service Cadre in the Department of Legal Affairs, the person shall be eligible for enrolment as an advocate in the Supreme Court under the Supreme Court Rules, 1966, as amended from time to time, and for registration as an Advocate-on-Record of that Court under the said rules.

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Note 1: In the case of officers who are holding any of the posts mentioned in the Third Schedule on regular basis on the date of commencement of the Indian Legal Service (Amendment) Rules, 1987, the eligibility service for promotion to posts in Grade IV shall be three years' regular service in the feeder grade.

Note 2: Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors shall also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less, and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note 3: The eligibility list for promotion to the grade of Assistant Legal Adviser shall be prepared with reference to the date of completion of the prescribed qualifying service by the officers in the respective grade or post.”;

(b) in the Third Schedule, under the heading “Legislative Department”, the words “and Confidential Superintendent” shall be omitted.

[F. No. A-60011/16/2010-Admn. I (LA)]

M. K. SHARMA, Jt. Secy. and Legal Advisor (Admn.)

Note : The principal rules were published in the Gazette of India *vide* notification number SRO: 3084-A (CLSR), dated 25.09.1957 and subsequently amended *vide* the following notifications, namely:-

- (i) GSR. 1608, dated 28.09.1963;
- (ii) GSR. 1416, dated 27.07.1968;
- (iii) GSR. 1423, dated 27.07.1968;
- (iv) GSR. 1050, dated 03.05.1969;
- (v) GSR. 1981, dated 23.08.1969;
- (vi) GSR. 1900, dated 21.11.1970;
- (vii) GSR. 2, dated 06.01.1979;
- (viii) GSR. 72, dated 20.01.1979;
- (ix) GSR. 658, dated 12.05.1979;
- (x) GSR. 270(E), dated 29.03.1982;
- (xi) GSR. 668, dated 17.09.1983;
- (xii) GSR. 1161(E), dated 29.06.1987;
- (xiii) GSR. 658, dated 29.06.1987;
- (xiv) GSR. 872, dated 28.11.1987;
- (xv) GSR. 176, dated 10.08.1988;
- (xvi) GSR. 653, dated 20.08.1988;
- (xvii) GSR. 228(E), dated 21.03.2003;
- (xviii) GSR. 751(E), dated 28.12.2005; and
- (xix) GSR. 358(E), dated 10.05.2008.

